भ्रागे संशोधन करने वाले विधेयक को पेश करने की भ्रनुमति दी जाये।

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1961."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हुं।

# CONSTITUTION (AMENDMENT) BILL\*

(AMENDMENT OF ARTICLE 174)

SHRI C. K. BHATTACHARYYA (Raiganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted.

SHRI C. K. BHATTACHARYYA: I introduce the Bill.

#### CAPITAL PUNISHMENT ABOLI-TION BILL\*

भी भ्रोम प्रकाश त्यागी (मुरादाबाद) : में प्रस्ताव करता हूं कि प्राण-दंड को समाप्त करने की व्यवस्था करने वाले विधेयक को पेश करने की अनमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of capital punishment."

The motion was adopted.

श्री श्रोम प्रकाश त्यागी : मैं विधेयक को पेज करता हूं।

# CONSTITUTION (AMENDMENT) BILL\*

#### (AMENDMENT OF ARTICLE 123)

SHRI S. S. KOTHARI (Mandsaur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S. S. KOTHARI: I introduce the Bill.

# CONSTITUTION (AMENDMENT) BILL—contd.

(OMISSION OF ARTICLE 314)

MR. DEPUTY-SPEAKER. Now we take up further consideration of the following motion moved by Shri Madhu Limaye on the 13th March, 1970:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Mr. R. D. Bhandare was on his feet. He may continue.

SHRI P. K. DEO (Kalahandi): For this Bill only one hour was fixed. But now we have already consumed this time. Some time limit should be fixed so that I get a chance for my next item. (Interruption)

MR. DEPUTY-SPEAKER: Order, please. I will tell you. Last occasion, when we discussed this Bill, it was agreed by the House that no time limit should be fixed for this discussion because it is an important Bill. There should be exhaustive discussion. That was the decision of the House.

SHRI R. D. BHANDARE (Bombay Central): Mr. Deputy Speaker, Sir, so far as the Bill is concerned I would like to support it for the dele-

<sup>\*</sup>Published in the Gazette of India Extraordinary, Part II, Section 2, dated 10-4-70.

[Shri R. D. Bhandare]

tion of Article 314 of the Constitution. Now, there is a history so far as this Article is concerned.

SHRI P. K. DEO: Sir, at least before we conclude, I should get a chance to move my Bill which got priority and which has been upgraded as Category I.

SHRI R. D. BHANDARE: What is it that he is speaking on, unless there is a point of order?

SHRI P. K. DEO: It is submission to the Chair.

SHRI R. D. BHANDARE: I have not yielded.

MR. DEPUTY-SPEAKER: We shall see. Mr. Bhandare may continue his speech.

SHRI R. D. BHANDARE: Sir, I was just now saying that there is a history as to how this Article 314 was incorporated in the Constitu-When independence to our tion. country was announced and when the Britishers were to quit, the anxiety was raised by the Secretary of State and the Viceroy as to what would happen to the Civil Service and especially the ICS and IPS men. Therefore the Viceroy on the 30th 1947, made an announceof April, ment and gave an assurance at the same time explaining as to what would be their position in the future political structure. The option was given according to the announcement that it was for the ICS men to continue or not to continue. If they were to continue then there were certain conditions which were to be fulfilled. If they were to discontinue. then there were also certain conditions which were to be fulfilled. That was the sum and substance of the announcement made by the Viceroy on the 30th of April, 1947.

SHRI LOBO PRABHU (Udipur): Protection of existing rights to these men—remember that.

SHRI R. D. BHANDARE: I am very cautious in using the sentence and every word that is incorporated in the sentence. I am not explaining. I am not here to explain in detail the announcement made by the

Viceroy. I am summarising the posttion according to the announcement made by the Viceroy. Then there were negotiations in between the Government of India and the Vicerov as to what would be the security of service or conditions of service or other benefits if the ICS men were to retire. A section was also incorporated-Section 10. sub-section (2)in the Indian Independence Act. On basis of the announcements made by the Viceroy individual letters, letters on individual basis. were addressed to these men in service and individual agreements were entered into in between the Union Government and these ICS and IPS men in service.

So far as the Provincial Governments were concerned, as we now call them State Governments, the individual I.C.S. men were also given the option of signing those individual agreements. There was a discussion in the Constituent Assembly. As a result of the discussion, this article 314 in the Constitution was incorporated. It is true that the agreements and the conditions of service which were entered into and agreed to on individual basis by those in service have been accepted by Government.

16.11 hrs.

SHRI LOBO PRABHU (Udipi): [SHRIMATI JAYABEN SHAH—in the Chair]

According to this article, these individual agreements were, so to say, sanctified. Twenty years have already passed by when this Article was incorporated and the agreements were entered into. At the time when the agreements were entered into and the article was incorporated in pursuance of these agreements in the Constitution, a number of I.C.S. men had retired and hardly there were eighty-five or ninety I.C.S. men who were in service. I am certain they will have to go—they shall have to go-after their retirement. There is no quarrel for those who have already left their service. Those who are in service cannot go out of service except on some other grounds. This is not the time or occasion to speak about those grounds on which we have no quarrel.

As far as the I.C.S. men who are in service are concerned, they have to see to their service conditions, their salaries and emoluments. I think that the very article (article 314) is against Article 14 of the Constitution. I am also not very much quarrelling with the discrimination which is brought about in Art. 14. I am taking into consideration the social aspect of it. I am taking into consideration the social structure and the place occupied by these I.C.S. men in the social structure.

Madam, Chairman don't ring the bell. Please give me 15 minutes.

SHRI BAKAR ALI MIRZA (Secundrabad): Is he an I.C.S. man? Why should the special privileges be given to him.

SHRI R. D. BHANDARE: I do not like to have the special privileges. I would like to furnish my speech within ten or twelve minutes. But you have given me fifteen minutes.

I shall deal with the social aspect What are the results of the position occupied by these ICS men in the social structure? My appeal to the present and ex-ICS is: Let us apply our mind to the results which flow from their place and position. I have the greatest regard for them. I have no quarrel with them on individual grounds or them on individual grounds or personal grounds. Only I was making an appeal to them. I was trying to explain the results produced in the public mind. It is natural that when their place and position are so enviable, it does not fit in with the democratic concept. That is the only point I was trying to place before the House.

Of course, the Mover has adduced a number of reasons, that it militates against modernisation, equality, social justice etc. But these things were taken into consideration when the Constitution was framed. These were the points raised then. So these words are not new. But let us take into account the structure of the present society and place their place and position in juxtaposition to that. Then I think even they will agree, if they keep their mind open, that it is out of tune with that. I am

requesting the present and ex-ICS to keep their minds open and then reflect on the present conditions of society at large and their privileged position. Then even they will agree to the deletion of art. 314.

But the matter is not going to end there. After the deletion, there shall have to be a law made by Parliament to abrogate the individual agreements. That law must be passed or those agreements individually rescinded. I do not know to what extent the serving ICS men will agree to rescind the agreements.

Therefore, on that basis, I was trying to request them to keep their minds open. I know the difficulties because these are individual agreements, and if these agreements militate against the very basic concept of the society and the present structure. I hope they will agree to their recession. Therefore, I was trying to mention the social policy while discussing the present Bill seeking to delete art. 314. So far as I am concerned, I am for the abolition of the article.

It is for the Government to take into consideration the difficulties which may arise out of the abrogation of article 314, and it is for the author of the Bill to suggest ways and means either of passing a law which will abrogate or rescind all the agreements, or persuade the ICS men to rescind those agreements.

SHRI LOBO PRABHU (Udipi): One question is whether this country will honour its word. This is a great country, this is a great democracy, and this is an important occasion to test our loyalty to the written word, our loyalty to a written part of the Constitution. To break faith is a very serious thing, but in this case not only is there a lack of good faith but, I regret to say, there is even a lack of good understanding.

In my short notice question I raised three questions and I hoped that the Home Minister would reply to them. The first was why he should have an amendment of the Constitution when there is an in-built provision in article 314 to tailor the

[Shri Lobo Prabhu]

rights of the Secretary of State Services as changes demand. There has been no answer to that in the long document presented by the Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): I have merely given the information and history.

SHRI LOBO PRABHU: Then I hope you will reply when your turn comes.

The second question was, what was the difference between the service conditions of the ICS and IAS. On that occasion the Home Minister was able to mention only one difference, that the ICS cannot be compulsorily retired. He forgot that they can be dismissed, they can be reduced in rank, their promotion can be stopped. There are more serious punishments available, and to shed tears on this one little thing is not enough. Now he has given a list of ten differences in the conditions of salary, leave and small tions of salary, leave and small disciplinary actions. I would like the House to look at these differences, and I am quite sure Members will agree with me that they are just differences between Tweedledum and Tweedledee. And those differences are further reduced by two facts. The first is that since then there has been inflation. We contracted to receive salary in rupees, but that rupee is worth only ten paise now.

SHRI BAKAR ALI MIRZA: For everybody.

SHRI LOBO PRABHU: The IAS have come later on I may explain to you that this fall in the value of money in many countries, in the U.K. for instance, is compensated by an inflationary allowance. In this country the new services came in on new terms. We came in with the idea that the rupee was stable, an idea which has been destroyed by the Finance Minister, if not by the Home Minister.

The second fact is that there has been progressive taxation so that today-+-D am taking only one case—the difference between the ICS Secretary

and the IAS Secretary of Rs. 500 is practically reduced in the take-home salary to Rs. 200. I would ask a simple question. Do you grudge Rs. 200 when you have made a promise, when the value of money has fallen?

There is another vital point. In the same cadre, in the same services, there are very frequently different classes, a class belonging this year and that year, of different scales of pay and frequently of different conditions of service. There is nothing against it, and the ICS and IAS are not even in the same service. So, when you think of the differences between the two, please remember that the social aspect that Mr. Bhandare spoke about is the result of different contractual obligations.

I do not want to cover the ground which Mr. Bhandare has so ably done except to recapitulate that the Viceroy made a definite offer for the Government of India inviting the Indian Civil Service to stay on with full protection of the terms of service which they enjoyed. This was followed by individual letters; this was followed again by a memo added to the covenant signed by the ICS. Do they regard them as mere scraps of paper? May I inform them that apart from the moral lapses on their part, their is a legal lapse.

A contractual obligation cannot be defeated by an Act of Parliament. They cannot just cancel a contract between them and a common contractor. The court is the right authority to decide whether that contract exists or not. Mr. Bhandare has suggested that they may have to pass a law cancelling every indivi-dual contract. I do not know if that is possible. Even if it is possible, I should like to submit to you, Madam, that courts still exist to enforce the contract between the Government and them or between two parties. This is a very vital part of the relationship between the ICS and the Government which the Bill ignores, because the Bill as it stands only aims at changing article 314. Article 314 no doubt recognises an obligation but it does not create contracts which stand by themselves. The Bill will have to be enlarged. amended, or supplemented by another Bill to be effective in any degree.

There is one right of the ICS which is possibly irking the Government-the right to obtain their pensions in terms of sterling instead of rupees. There have been three cases where it has been decided in favour of the ICS. In the first place, if it is a court decision, they can This is not the way to frustrate our own courts and they should wait till the Supreme Court gives its final verdict. If they appreciate that only three officers went in appeal and the rest of us, who know that we can perhaps increase our pensions by about forty per cent have not done so because we thought of the interests of the country, it is a consideration which they must respect, at least by showing loyalty to their own word

There is a very big issue: whether the ICS deserve to be singled out for this treatment which they are giving them. They have respect for their men: I should like to recall Sardar Patel's tribute to the ICS shortly after Partition after they were in smoother waters in the country. He even rebuked those who were unduly critical of them. I come to the existing Ministers. Why do they prefer ICS as their secretaries? Someone said it was a matter of prestige, but I do not think Ministers are very concerned about prestige. It is a question of service you get from them. If they had rendered them good service, they have some obligations to recognise it instead singling them out for his treatment. Not only the Minister, but the public, the lawyers and others show their appreciation. I should like to say something about myself, not in any spirit of vainglory but to represent to them what the public felt about the ICS. There are eight Members of Parliament today who have come from the districts where I served; I do not know whether any one of them is present here today. They have the most happy memories of myself..... (Interruptions) Whether it is before Independence or after Independence they think of me

as one who served them; they thought of me in the term used in U.P. as Ma-bap, the Collector was the ma-bap of the people whom he served.

SHRI RANDHIR SINGH (Rohtak): Whose ma-bap? 16-30 hrs.

SHRI LOBO PRABHU: Ap ka Ma-bap.

श्री रिव राय (पुरी): माननीय लोबो प्रभु लोक सभा के सदस्य होने के बाद भी कोसिगिन को भूले नहीं।

श्री रणधीर सिंह: क्लक्टर के मांबाप तो हम हैं।

SHRI LOBO PRABHU: I am glad that Mr. Randhir Singh asks me whose ma-bap. The Collector was the ma bap of the cultivator, of the agriculturist who is repressed in and out of season,—(Interruption)—and who was against the exploitation of the landlords. I do not know to which category he belongs. But the Collector was the ma bap, the garib parvar, of the people. This is the word which was in common parlance. If he had not heard it, he must have belonged to another category which was afraid of the ma bap of the people.

MR. CHAIRMAN: Two minutes only.

SHRI LOBO PRABHU: I am the only spokesman from my party. You must be indulgent. (Interruption) Whenever there was any danger from the mobs, any danger from floods, any danger from fire, we were called in. When there was anything dangerous in the district, it was the ICS officer who was called in, and even now it is the Deputy Commissioner who is called in as the only authority between man and God. I am giving you only these facts. If you are not aware of it, you must go back to your districts.

During the partition days, during the blood-bath in Delhi, it was the steel-frame of the ICS which stood by the people. I would like to say, not again in any vain spirit representing myself but the whole service, that I was drafted from the

#### [Shri Lobo Prabhu]

Food Ministry to the charge of the city of Delhi immediately the riot started. It was a situation in which I survived a colleague of mine, Mr. Misra, was shot, and a co-worker of mine, Dr. Mufti, was knifed. That gives you the conditions under which we worked for the people of Delhi. I would tell you one thing. It is rather gruesome. I had to deal with 5,000 bodies which were putrefying by the banks of Jamna. I was asked to cancel the licences of the lorry-drivers who were not willing to take the bodies in the lorries. I went there with ammonia-pads. It was a most distressing sight; that sight still lingers with me even today. Ultimately, a thought occurred to me. I asked for the fire-engines; I got them and filled them with kerosene oil and sprayed it on the bodies. Five days it took to cremate those bodies. These were some of the conditions in which we were working. I say again, I was not the only one. I was one of the many who worked for the people under conditions which were distressing, under conditions which involved many risks. I had a breakdown after 15 days of that work.

So, Sir, think of us as people who have served this country, do not think of us otherwise. (Interruption) You might have had some unhappy experience of one or two officers, but by and large, the ICS men—I would even include the Englishmen among them because I want to be fair to them-lived for the people; we lived for our work. Our greatest gratification was to feel that we had done something each day for the

people of this country.

Sir, I do not like to be poetic, but I would like to say this, although it may sound perhaps cynical. I would like to quote to you some lines from Houseman, who wrote about the mercenaries who protected Louis XVI. These are the lines, very beautiful, which I hope you will hear in patience:

These in the days when Heavens were falling

And earth's foundations fled Followed their mercenary callings

And are dead

Their shoulders held the sky suspended They stood and earth's founda-

tions stayed Whom God

abandoned. defended

To save the sum of things, for pay"

That is, whom God abandoned, we have saved for the sake of this country.

AN HON. MEMBER: Re-employ him.

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SHRI LOBO PRABHU: I am not involved in re-employment. Bhandare has cleared that I am not speaking for myself but for the current members of the service. It is possible that some hon, members this House have unhappy of of individual experiences officers. But they have the same experiences with the police, as happened very recently, with the income-tax officers and other tax officers.

Above all, I want to quote another thing. Nothing good comes from hatred There should be no hatred of anyone. The greatest monument, the biggest and the most important monument that the British raised to the hero of the first world war was the hero of the first world war was Nurse Cavell, and on that monument are inscribed very simple but pregnant words: "Patriotism is not enough. There shall be no hatred of any one." I beg of you, do not act in a spirit of hatred. Hatred does not do good to you. It does not do good to the country. Therefore, please treat us as those who served you, not only us but other services of the not only us but other services of the Secretary of State, which include, as my friend just reminds me, King's Commissioned Officers, mem-bers of the Indian Police Service, etc. Please treat us in the spirit of being your brothers, those who have worked for the country, those who are still willing to give their best to the people of this country, those may inherit what they fully deserve.

श्री रणधीर सिंह (रोहतक) : मैडम चेयरमैन, में ने अपने भाई माननीय लोबो प्रभुकी तकरीर बड़े गौर से सनी । एक हमारे यहां स्नानरेरी मैं जिस्टेट था, वह अंग्रेज की बहुत तारीफ़ करता था । जब ग्रंग्रेज जाने लगा तो हमारे यहां मिस्टर जेन्किन गवर्नर था. जो दिल्ली में चीक किमश्नर रहाथा। मैं इस बात को जिम्मेदारी के साथ कह रहा हं, जब अंग्रेज चलने लगे तो पांव पकड़ कर रोने लग गया कि हजुर भ्राप जा रहे हैं, हम ग्राप की ग्रौलाद हैं, हमें भी तो साथ ले चलो। हमारा यहां क्या हाल होगा। इतने दिनों से मेरे दादा, मेरे बाप, श्रीर में श्राप लोगों की गलामी कर रहे हैं, और आगे भी तैयार हैं जो आग कहेंगे करने के लिये. हमारा भी तो ख्याल किजिये। मैं किसी पर एसपर्शन नहीं करना चाहता, लेकिन कछ लोग इस देश में थे ऐसे, ग्रौर ग्राज भी हैं, जो अंग्रेज की आज भी तारीक करते हैं। जो थोड़ा बहुत मैं समझा हूं, सही मानों में जिस से हिकारत करनी चाहिये जिस चीज से, उस चीज से लोग ग्राज भी चिपटे हुए हैं ग्रीर उस की तारीक करते हैं. ग्रगर ग्रंग्रेज ने हिन्दस्तान को लुटा तो उस का यह भी एक तरीका था। 30 अपरव रुपया हिन्दुस्तान का विलायत जाता था , ग्रौर यही नहीं कि जहाज भर कर जाते थे, बल्कि ग्राई० सी० एस० के बड़े बड़े ग्रफ़सरों द्वारा लूट कर रुपयाले जाया जाताथा। कितनी इन लोगों की बड़ी बड़ी तनस्वाहें ग्रौर तमाम ऐमेनि-टीज थीं। भगवान डा० लोहिया की म्रात्मा को शान्ति दे. माननीय मध लिमये जी ने इस बिल को ला कर बहुत बढ़िया काम किया है जिस से डिसपैरिटी दर हो। डा॰ लोहिया एक ग्रौर दस की निस्बत की बात करते थे। इंगलैंड ग्रीर ग्रमरीका जैसे पुजीवादी देशों में भी एक ग्रौर पन्द्रह का निस्बत है, छोटी बड़ी तनस्वाहों में। इन म्राई० सी० एस० लोगों की बदौलत एक ग्रीर 137 का निस्बत था। अंग्रेजों की यह एक याद-गार हैं, जो रखनी चाहिये थी म्युजियम में । लेकिन मेरे भाई ढपली पीटते हैं।

जैसे हिन्दुस्तान में ग्रंग्रेजों के मुजस्सिमे दूर

कर दिये गये, चाहे ऐडवर्ड के थे या विक्टोरिया के, उसी तरह से यह ग्राई० सी० एस० लोग भी मुजिस्समें हैं। यह भी दूर होने चाहिये। लेकिन मेरे भाई इन को परशीचुएट करना चाहते हैं।

जवान भी लें. एम भी भी लें. किसान भी लें ग्रीर माई बाप कहें। मुझे शर्म ग्राती है इस बात पर। किसान जो दनिया का अन्नदाता है उस को यह ग्रंग्रेज के पिटठ कहें कि मां बाप कहो । हिन्दस्तान पचास साल पहले ग्राजाद हो लेता ग्रगर यह क्लास न होता हिन्दस्तान में। उस के लिये हम से कहा जाता है कि मां बाप कहा ? क्लेक्टर को मां बाप कहो ? माननीय सदस्य हम।रे बुजुर्ग हैं, वह बड़े ग्रच्छे ग्रफसर हैं, दसरे श्री दाण्डेकर बैठे हुए हैं वह भी बड़े अच्छे हैं, दूसरे भी हैं। यहां तीन चार ब्राई० सी० एस० लोग बैठे हुए हैं। मैं उन का ऐडमायरर हूं, बड़े टेलेंटेड ग्रादमी हैं, लेकिन ग्राई० सी० एस० सारे ग्रच्छे नहीं थे। निकम्मी भेडें भी उन में ग्रक्सरियत में थीं, ग्रौर उन की बदौलत हमारा देश पचास साल बाद म्राजाद हुग्रा, वर्ना पचास साल पहले ग्राजाद हो जाता । यही नहीं, यही बात फौज में भी थी । वहां बड़े बड़े म्रोहदे जो होते थे उन पर म्रंग्रेज लोग बैठते थे । सुबेदार मेजर से ऊपर हमारे स्नादमी नहीं जाते थे चाहे वह महाराष्ट्र के मराठा हो चाहे पंजाब के सिख हों या चाहे हरियाणा के जाट हों। वह सुबेदार मेजर बन कर रिटायर हो जाते थे। यु० पी० और बिहार में भी राम सेवक का कोई भाई ऊपर नहीं जा सकता था। उन ग्रंग्रेजों के खुद इजारेदार उन का घंटा बजाने वाले, उन के ढोल पीटने वाले लोग यह स्राई० सी० एस० थे।

में कोई जोश में यह बात नहीं कहता। मैं फैक्ट बतलाता हूं कि इन लोगों को स्टील फेम कहा जाता था और इन लोगों की बदौलत ही देश गुलाम रहा। ग्रगर उन लोगों ने देश की कोई बड़ी सेवा की है तो वह बढ़िया सेवा उस को गुलाम रखने की की है। ग्राज उन की तारीफ की जारही है ग्रौर कहा जा रहा है कि हम यह किताब पढ़े। हमारी बिल्ली ग्रौर हम को ही म्याऊं? हमें कहते हैं कि यही बात

# [भी र**सधीर सिंह**]

तम भी कहो । कैसे कहें ? यह उल्टी बात हम कैसे कहें ? इस सावर पिल को हम कैसे स्वालो करें ? जिस बात के खिलाफ गांधी जी और जवाहर लाल नेहरू मर मिटे, सारे दूसरे नेता फांसी पर चढ गये. उन के लिये कहा जाता है कि वह गलत कहते थे। हम ठीक कहते हैं. हमारी बात मानो। ग्राज यह एक साम्राज्यवाद की निशानी है।

Rill

मैं बधाई देता हं श्री मधु लिमये को कि उन्होंने एक नेक कदम उठाया । साथ ही साथ मैं होम मिनिस्टर ग्रौर कांग्रेस बेंचेज को भी बधाई देता ह कि उन्होंने कछ टाइम जरूर लिया लेकिन सोच विचार कर इस बात के लिये ग्रंपने को तैयार किया जिस तरह से उन्होंने प्रीवी पर्सेज को जैराम जी की कहा उसी तरह से उन्होने सोचा कि ब्राई० सी० एस को भी खत्म करो । मैं साफ ग्रादमी हं। जैसा ग्रन्दर से हंवैसाही बाहर से भी हं । मैं कहना चाहता है कि यह एक नया कदम उठाया गया है। देर ग्रायद दरुस्त ग्रायद । भले ही देर से उठाया गया, लेकिन उठाया तो गया।

मैं कहना चाहता हूं कि इस से ज्यादा बुरा डिस्क्रिमिनेशन और कोई नहीं हो सकता जिस ने हमारे प्रिऐम्बल को बिगाड दिया । हमारे प्रिऐम्बल में लिखा हमा है कि इन्सान इन्सान में फर्क नहीं है तब फिर ग्राई० सी० एस० ग्रीर ग्राई० ए० एस० में फर्क क्यों हो ? यह जो फर्क है हमारे 314 में यह उस कांस्टिटयुशन की दफा की दफा 14 को वायोलेट करती है, हमारे फंडामैंटल राइट के भी खिलाफ है ग्रींर डाइरेक्टिव प्रिंसिपल के भी खिलाफ है। यह ईक्वालिटी आफ अपार्चनिटी नहीं है। मैं कहना चाहता हं कि यह हमारे कांस्टिट्यूशन के प्रिएम्बल के खिलाफ है, इन्सानियत के खिलाफ है श्रीर हमारी देशभक्ति के खिलाफ है। यह हमारे समाज के खिलाफ है । इस किस्म की बात मैं फांस में ठीक समझ सकता था जहां पर एक स्पेशल क्लांस है जिस को वहां पर प्रोसिक्यट नहीं किया जा सकता।

म्राज कोई माई० सी० एस० होम मिनिस्टर क्या बन गया, प्राइम मिनिस्टर क्या बन गया, मानो बडा भारी सुरज तल हो गया उस के खान्दान के लिये उस का भाई, चचा, भतीजा, साला, साले का साला, साले के साले का साला. सभी को नौकरी दे दी। एक एक खार्न्दान से पचास पचास गजेटेड भ्राफिसर हो गये। एक फाइनेन्शल कमिश्नर, एक फीज का जनरल, एक हाई कोर्ट का जज, एक गवनंर साहब हैं। ग्राई० सी० एस० की वजह से एक मोनोपोली हो गई सर्विसेज में । यह सही बात है ग्रौर ग्राप ऐप्रिशिएट करेंगे कि एक तरफ तो 500-550 रजवाडे, एक तरफ 200-250 बड़े बड़े सरमायेदार बिडला, टाटा, डालिमया सिंघानिया वगैरह ग्रीर एक तरफ यह एक्स सिंहानिया, एक्स मफतलाल, ग्राई० सी० एस० म्राफिसर, इन तीनो ने मिल कर हिन्दस्तान को जकड लिया।

श्री मध लिमये ने इन का इलाज किया, वह इन का इलाज बांध रहे हैं, इस से देश का फायदा होगा। मैं ज्यादा जजवात में ग्रा कर नहीं कह रहा हं, लेकिन मैं समझता हं कि यह एक नेक कदम है समाज के लिहाज से, मुल्क के मफाद के लिहाज से ग्रौर लोगों में एक कांफिडैंस लाने के लिये। भ्राज जो हमारे भ्राई० एस० एस० लोग हैं उन के लड़कों में क्या कमी है ? स्राज यह लोग मां वाप की बात कहते हैं, लेकिन यही वह भ्रादमी हैं जो हमारे लोगों से नफरत करते थे। ग्रगर कोई ग्रादमी देहात का इन को देख लेता था तो कहता था कि अरे बडे साहब आ गये हैं। ग्राज से पचास साल पहले जीद के महा-राजा को भी लोग देख सकते थे, दूसरे महाराजाओं की शक्ल देख सकते थे. निजाम हैदराबाद की शक्ल देख सकते थे, लेकिन अंग्रेज आई० सी० एस० म्राफिसर को कोई एक नजर से नहीं देख सकता था। वह पर्लन्क्विन में चलते थे। ग्राज कल की सोसायटी की बात यह है कि गांधी जी कहते थे कि पब्लिक के साथ कंटेक्ट करो, जनता को उठात्री, जनता के ग्रादमियों में घस जाग्रो । लेकिन यह ग्राई० सी० एस० श्रफसर थे जो कहते थे कि ग्रगर

कोई देहात का भादमी भा जायेगा तो घर का फर्श गन्दा हो जायेगा, वह कहते थे कि यह कौन जंगली म्रादमी भ्रा गया ? वह लोग देहात के भ्रादमियों से नफरत करते थे. गरीब लोगों से नफरत करते थे। ग्रापस में फूट-डाल कर वह समाज के लोगों को टैरिफाई करते थे। मैं कहना चाहता हं कि दो सौ साल जो ग्रंग्रेज हकमत कर गये यह इन ग्राई० सी० एस० लोगों की मेहर-बानी है। मैं कैसे इन को अपना मां बाप कहं? शायद उन के मां बाप अंग्रेज होंगे और उन की ही बदौलत यह लोग हमारे ऊपर हावी हो गये।

म्राज मैं कहना चाहता हं कि जो स्टेप लिया गया है गवर्नमेंट की तरफ से उस को मैं देश और समाज के हित में मानता हं। बिल्कुल ठीक है भ्राप इस को हटा दीजिये। मैं ने पहले सवाल किया था, मैं ग्राज उस को रिपीट नहीं करना चाहता कि यह ग्राई० सी० एस० लोग ठेकेदार बन गये हैं, एक जेवर बन गये हैं, जैसे म्राई० सी० एस० मौरत की घड़ी बन गये हैं, जिस से ग्रौरत खूबसूरत लगे। ग्राज ग्राई० सी० एस० किसी मिनिस्टी में चले जायें तो वह वेहतरीन मिनिस्टी हो गई, ब्राई० सी० एस॰ गवर्नर बन जाये तो एफिशिएन्सी टाप की हो गई, म्राई० सी० एस० वाइस चांसेलर बन गया तो बेहतरीन एजकेशनिस्ट हो गया, आई० सी० एस० हाई कोर्ट का जज बन गया तो बेहतरीन हाई कोटं बन गया, ब्राई० सी० एस० य० पी० एस० सी का चेयरमैन बन गया तो यु० पी० एस० सी० बेहतरीन बन जाये, एक नमुना बन जाये। मैं कहना चाहता हं कि यह क्लास रिऐक्शन का मुजस्-समा है। उन को किसान से नफरत है, देहाती से नफरत है, हरिजन से नफरत है। चाहे पब्लिक सर्विस कमिशन हो, चाहे हाई कोर्ट हो चाहे प्लैनिंग कमिशन हो चाहे कोई ग्रीर कमिशन हो, जहां तक ताल्लक है नीकरी देने से या वाइस चांसलर बनाने से, मैं होम मिनिस्टर से कहना चाहंगा कि सब जगह उन को छुट्टी दी जाय भीर जो यह सोचने का तरीका बन गया है कि उन के प्रलावा किसी में अक्ल ही नहीं है, सारे देश के दिमाग के ठेकेदार वह हैं और सारे देश की अक्ल

उन के पास है, बाकी सारे बेवक्फ ही रहते हैं. यह किला भी वह ढायें। हमारे नौजवान लडके चाहे वह लड़के ग्राई० ए० एस० के हो या पी०सी० एस० के हों या दसरी मुलाजमतों के ब्रादिमयों के हों, डाक्टर हों, एजकेशनिस्ट हों, वह भी श्रक्लमन्द हैं। ग्राज हर लाइन के ग्रादमी को छोडकर ग्राई० सी० एस० का ठेका बन गया है। मैं ग्राप की मार्फत कहना चाहंगा कि ग्राप उन के सब प्रिवि-लेजेज खत्म करें। ग्राज जो उन की किलेबन्दी है, जो इजारेदारी उन्होंने कर रक्खी है कि बड़े से बड़े स्रोहदे उन के पास हों, वह खत्म हो ।

ग्राज कल ग्राप ग्रन्दाजा लगायें कि ग्राज 50 परसेंट जज पब्लिक से बनते हैं। ग्रब भी ग्राई० ए० एस० हैं ग्रौर उस के ऊपर जा कर पब्लिक. सर्विस कमिशन के चेग्ररमैन का सवाल है, वाइस चांसेलर हैं युनिर्वासटी के, उन की 50 परसेंट जगहें यह लोग ले जाते हैं । मैं ग्राप से कहना चाहता हं कि यह ईक्वैलिटी ग्राफ ग्रपार्चनिटी का डिनायल है। मैं ग्राप की मार्फत होम मिनिस्टर की नोटिस में यह चीज लाना चाहंगा कि यह जो मोनोपोली श्रीर कंसेंट्रेशन श्राफ पावर के जरिये निकलते हैं, ब्राई० सी० एस० उन के ऊपर उठे, यह पब्लिक के मफाद में होगा और समाज के मफाद में होगा ।

इत शब्दों के साथ मैं दुबारा श्री मधु लिमये को बधाई देता हं कि उन्होंने एक नेशनल इश्यु को उठाया जो कि सिर्फ 50-60 ब्रादिमयों के लिये है । यह एक पब्लिक इश्यु है स्रौर इस से हम लोग प्रोग्नेस के डाइरेक्शन में जा रहे हैं। इस लिये मैं इस की पुरजोर हिमायत करता हं।

श्री श्रोम प्रकाश त्यागी (मुरादाबाद): सभापति महोदय, मैं दो दिन से और वक्ताओं के विचारों को सन रहा हं, मझ को हार्दिक खेद हम्रा कि यहां पर ऐसी भावनायें हमारे ग्राई० सी० एस० महानुभावों के प्रति व्यक्त की गई हैं। मैं समझता हं कि उन लोगों ने भूल की है। श्रगर ग्राप किसी चीज को समाप्त करना चाहते हैं, कोई देश हित की बात करना चाहते हैं तो कर सकते

### श्री स्रोम प्रकाश त्यागी

हैं. लेकिन किसी व्यक्ति या वर्ग या वर्ग की इमानदारी पर, उस की देश भक्ति के ऊपर ग्राप यहां छींटाकशी करें, यह हमारे लिये शोभनीय नहीं है।

Constitution (Amdt.)

Bill

श्री रणधीर सिंह : क्या हम उन को 50 करोड लोगों का मां बाप बना दें ?

श्री म्रोम प्रकाश त्यागी : उन्होंने ठीक कहा है। देश का शासक जनता का मां बाप ही होता है ।

श्री रणधीर सिंह : वह माता पिता नहीं है, किसान माता पिता हैं, हरिजन माता पिता है। यह नहीं है कि जो हमारे म्राई० सी० एस० या दुसरे ग्रफसर हैं वह मां बाप हैं।

श्री ग्रोम प्रकाश त्यागी : ग्रभी चौधरी सीखें साहब राजनीति जो सरकार ग्रीर सरकार का ग्रधिकारी जनता का माता शिता के रूप में हित चिन्तक बन कर देश की सेवा नहीं करता है, शासन नहीं करता है, वह सरकार ग्रीर सरकार का ग्रधिकारी देश का शासन करने के योग्य नहीं है। (ब्यवधान) यह मेरा कथन नहीं है, यह संसार के माने हए विद्वानों का मत है कि देश का शासन ग्रीर शासक माता-पिता की तरह समाज और जनता का पालन करें, उन का हित करें। यह एक मौलिक सिद्धान्त है कि सरकारी दफ़तरों में काम करने वाले व्यक्तियों की लायल्टी∸चाहे वे ऋाई० सी० एस० हों या कोई भी हों-उस समय के शासन के प्रति होती है। जिस समय ग्रंग्रेज यहां था, उस समय म्राई० सी० एस० क्या, चपरासी से लेकर ऊपर तक के सब ग्रफ़सर, उस के लायल थे। पुलिस ग्रौर फ़ौज उस के साथ थी। हर गांव और देहात मे जमींदार के रूप में म्रंग्रेज का एक एक एजेन्ट बैठा हम्रा था। माननीय सदस्य उन को कैसे भल जाते हैं ? वे तो म्राई० सी० एस० से भी ज्यादा मंगरेज-भक्त थे। (अथवधान) माननीय सदस्य ग्रपने ब्रेन को खोल कर विचार करें। वे ब्रेन पर ताला लगाकर न चलें।

में यह मान कर चलता हं कि ग्राई० सी० एस० के अधिकारी अंग्रेज शासन के सब से बड़े पिल्लर थे। उन्हीं की बदौलत ग्रंग्रेज इस देश में शासन कर संका ग्रौर ज्यादा देर तक कर सका। यह बात सत्य है और इस बारे में कोई दो मत नहीं हैं। लेकिन स्राजादी के पश्चात वे संग्रेज के एजेन्ट नहीं रहे । अंग्रेज अपनी टेनिग और योग्यता के बल पर हिन्दुस्तान के ब्रादिमियों को ब्रपना बना सके, ग्रपने एजेन्ट बना सके । लेकिन ग्रगर ग्राजादी के पश्चात वही माई० सी० एस० माफिसर्ज भारतवर्ष की सरकार के लायल नहीं बने, देशभक्त नहीं बने, तो मझे यह कहने के लिए माफ किया जाये कि यह देश की सरकार की ग्रयोग्यता का प्रतीक है, स्राई० सी० एस० लोगों की स्रयोग्यता का नहीं। वे तो बैस्टब्रेन हैं बैस्टब्रेन तो चाहे कहीं भी हों, संसार के किसी भी कोने में हों, साधारण जनता से उपर उठ कर रहेंगे। इस को कौन रोक सकता है? यह सरकार का ग्रीर हम लोगों का काम था कि हम उन को देशभक्त बनाते ।

Constitution (Amdt.)

इन लोगों ने देश भक्ति के विपरीत ग्राचरण किया या नहीं, यह में नहीं जानता हूं। मुझे उन का ज्ञान भी नहीं है। लेकिन मैं जानता हूं कि इस देश में कांग्रेस गवर्नमेंट के बाइस साल के परे शासन में अगर कोई महत्वपूर्ण और आश्चर्यजनक कार्य हमा, तो वह एक हैं। था कि देश की तीन सौ से ज्यादा रियासतों के बाकी देश के साथ मिला दिया गया। उस काश्रेय सरदार पटेल को है। लेकिन जहां तक मैं समझता हं, जिस ने सरदार पटेल का दायां हाथ बन कर इस कार्य में बहुत बड़ा सहयोग दिया, वह एक ग्राई० सी० एस० ग्राफिसर था--मेनन ।

श्री सुरेन्द्रनाथ द्विवेदी : (केन्द्रपाड़ा) : मेनन म्राई० सी० एस० नहीं था।

श्री ग्रोम प्रकाश त्यागी : में नहीं जानता कि यह बात कहां तक सही है, लेकिन में ने सना है कि एक विदेशी भारतवर्ष में ग्राया ग्रीर जब यहां से वापिस जाने पर उस से भारतवर्ष के भ्रमण के अनुभव के सम्बन्ध में पूछा गया, तो उस ने कहा कि भ्राज तक तो मझे ईश्वर पर विश्वास नहीं था. लेकिन भारतवर्ष के दौरे के पश्चात मेरा ईश्वर पर विश्वास हो गया है। कैसे ? उस ने कहा कि भारतवर्ष के जितने मंत्री हैं, उन का श्रिधकांश समय उद्घाटन करने स्रौर देश विदेश में दौरा करने में व्यतीत होता है; मालम पड़ता है कि यहां के मंत्री तो शासन नहीं कर रहे हैं, बल्कि भगवान ही इस देश को चला रहा है। जहां तक मेरा ग्रनभव है. वह भगवान है सेकेटेरियट में काम करने वाले सेकेटरीज ग्रादि, चाहे वे ग्राई० सी० एस० हों भौर चाहे भाई० ए० एस०. जो इस देश को चला रहे हैं। यह बात सब माननीय सदस्यों को पता है कि कई ऐसे भ्रवसर भ्राते हैं, जब सेकेटरी ने किसी प्रश्न का उत्तर लिख कर दे दिया, लेकिन मिनिस्टर उस उत्तर को पढ़ने में भी महिकल ग्रनभव करता है, क्योंकि उस को सबजेक्ट का ज्ञान नहीं है। जो सेकेटरीज भ्रादि लिख कर दे देते हैं, मिनिस्टर वहीं पढ देते हैं-चाहे वह गुलत ही हो।

जहां तक देशभक्ति का प्रश्न है, मुझे माफ़ किया जाये. देशभिक्त का ठेका किसी ने नहीं ले रखा है। म्राखिर देशभिक्त का मापदंड क्या है? ये जो तथा-कथित सिंडीकेट के लोग हैं, श्रीर जो मेरे साथ के बैंचिज पर बैठे हुए हैं, इन्होंने महात्मा गांधी के साथ जेल में जीवन बिताया, ग्रपना सर्वस्व स्वाहा किया, ये एक समय देशभक्ति के साक्षात ग्रवतार थे। लेकिन एक ही रात में ये बिडला-टाटा के एजेन्ट बन गये और कहा गया कि ये देशभक्त नहीं हैं। इस स्थिति में ग्राखिर देश-भक्ति को कैसे मापेंगे ?

में गांव का भ्रादमी हूं। कल जो देहात में श्रंग्रेज का एजेन्ट था. जो श्रंग्रेज के साथ मिल कर कांग्रेसियों को पिटवाता था, ग्राज वह खद्दर ग्रीर टोपी पहन कर सब से बड़ा देशभक्त बन गया है, वह भानरेरी मैजिस्टेट बन गया है, जब कि उन लोगों के लिए कोई स्थान नहीं है, जो विदेशी के शासन-काल में जेल गये।

जहां तक प्रिविलेज का सवाल है, यह देश ही प्रिविलेजिज का है। माननीय सदस्य ग्राई० सी०

एस० की बात कर रहे हैं। मैं तो यह कहना चाहता हं कि प्रिविलेजिज जहां कहीं भी हैं, उन को समाप्त करना चाहिए । मैं प्रिविलेजिज का विरोधी हं। मानव श्रौर मानव में कोई भेद नहीं होना चाहिए। लेकिन हम गांव देहात में देखते हैं कि ठाकर. राजपत और ब्राह्मण भ्रगर कहीं से निकलता है. तो हरिजन उस के सामने चारपाई पर नहीं बैठ सकता है। वे लोग यह ग्रपना प्रिविलेज ग्रनभव करते हैं कि हरिजन उन के सामने चारपाई पर नहीं बैठ सकते हैं। ठाकरों, राजपतों श्रीर ब्राह्मणों की बारात कार ग्रौर घोडे पर जाती है। क्या गांवों में हरिजनों की बारात कार और घोडे पर जा सकती है? इस बारे में चौधरी साहब का क्या रूयाल है ? हरियाणा में दिल्ली की एक ऐसी ही हरिजनों की बारात गई भ्रौर चौधरियों ने उन लोगों की पिटाई करदी, बारात को लट लिया। हम लोग प्रिविलेज को खत्म करने की बात करते हैं। हर तीसरे दिन यहां पर सवाल उठाया जाता है कि ग्रमुक मामले को प्रिविलेजिज कमेटी के सुपर्द कर दिया जाये, क्योंकि ब्रीच ग्राफ़ प्रिविलेज हम्रा है ।

श्री रणधीर सिंह : हरियाणा का चौधरी बारात की खातिर करता है, उस को दघ पिलाता है, रोटी खिलाता है। वह देश के लिए खुन देता है। यह ग़लत कह रहे हैं, झठ बोल रहे हैं।

श्री भ्रोम प्रकाश त्यागी : उन चौधरियों को छ: छ: महीने की सजा हई है।

श्री रणधीर सिंह: वे चौधरी नहीं होंगे, डाकू होंगे ।

श्री ग्रोम प्रकाश त्यागी : में माननीय सदस्य श्री मधु लिमये, को घन्यवाद देता हं कि उन्होंने यह विशेषाधिकार समाप्त करने का सिलसिला शरू किया है, लेकिन में चाहता हं कि यह बात केवल बाई॰ सी॰ एस॰ तक ही सीमित न रहे बल्कि संसद सदस्य तथा मिनिस्टर्ज ग्रादि के जो भी प्रिविलेजिज हैं, उन सब को भी समाप्त किया जाये ।

### श्री स्रोम प्रकाश स्थागी

मंत्री महोदय नानवायलेंस में विश्वास करते हैं। उन का प्रहिसात्मक मार्ग है,उन का मार्ग वायलेंट नहीं है। इस लिए मेरा निवेदन है कि वह ग्रहिंसात्मक ढंग से ग्राई० सी० एस० लोगों के साथ इस बारे में बात करें। वे लोग ईमानदार स्रौर देशभक्त है। मझे विश्वास है कि वे निश्चित रूप से मंत्री महोदय की बात मानेंगे।

देश के हित में किसी प्रिविलेज को समाप्त करना तो क्या, ग्रगर कुछ भी सैकीफ़ाइस करना पडे. तो वह करना चाहिए। लेकिन सरकार को श्रीघ्रता में ऐसा कोई स्टेप नहीं लेना चाहिए. जिस से कल को उसे बेइज्जत होना पड़े। सरकार इस बारे में कांस्टीट्युशन के आधार पर सप्रीम कोर्ट से प्रकाश ले और ग्रगर सप्रीम कोर्ट का डिसीजन सरकार के विरुद्ध हो, तो वह कांस्टीटय-शन को चाहे तो बदल दे। लेकिन इस प्रश्न पर सप्रीम कोर्ट का प्रकाश लेना ग्रत्यन्त ग्रावश्यक है।

SHRI R. BARUA (Jorhat): Madam Chairman, I congratulate Shri Madhu Limaye for the pains that he has taken on this matter. But I think it is rather too late in the day. I would like to ask him what he was doing for the last 20 years when one thousand ICS officers were still serving; was he sleeping all the while? Have we not got faith in our leaders, men like Mahatma Gandhi, Pandit Jawaharlal Nehru, and Sardar Vallabbhai Patel? Had they not realised the importance of this problem? The provision that was made in the Government of India Act of 1935 was continued to be incorporated in the Constitution that was framed. Not only that, there were separate agreements also, individual agreements between the officers concerned and the Government of India. That indicates that the entire Constituent Assembly was in favour of giving certain rights for certain purposes. I could quite un-derstand so far as the basic approach argument further and demoralise the certain purposes. I could quite understand so far as the basic approach is concerned that the privileges should be cut away; I am one with them and in agreement there: So far countrymen have lost faith in each as the piecemeal attack on the privileges of ICS officers who are 89 or Therefore, I would plead with the 100 today who are going to be wiped of by 1979. I should say it is a breach

on the part of Members to do that because they have never cared for cutting down their own privileges. What have we been doing for the last few years? Have we not been extend-ing our own privileges? What about the officers that we have in different sectors?" Is it on account of any constitutional provision that we are giving them so much privileges? It is said that our social condition de-mands that this should be done. What is the social condition? I have increased my pay. I have increased my daily allowance from Rs. 31 to Rs. 51 plus increase of other amenities and my countrymen in the villages live in a tottered condition; they don't get water to drink and shelter to put upon their beds; this is the social condition we have created.

What is the political situation today? We politicians are increasing our ministerial strength in order to keep ourselves in power. That happened in West Bengal; that is happening in every legislature today. There is proliferation of parties. In order to sustain ourselves we are doing all these things. At this stage, in this climate, we speak so loud about these things. I think if we do this the Administration would become completely demoralised; they are not going to put faith on what we are speaking here; they are just watching what we are saying. It may be only 6 or 8 ICS officers, but what about the Administrative officers in the other depart-ments? They are just watching us, they are just whispering, 'Look here, these people are talking about cutting of the privileges what are they doing? How are they behaving in the legislatures?' It is a serious thing to think about; because, if we do that, we are going to completely demoralise the Administration. Already in the country there has been an attempt to demoralise the judiciary. If we make this attempt, it will proliferate this argument further and demoralise the not to be carried away by sentiments. In a big country like India we can very well afford to give a few privileges which are going to be extinguished after 6 or 7 years. The youngest of the ICS officers today has already put in 26 years of service. With regard to retirement and other privileges those can very well be done by changing the rules. The only concession as such that they enjoy is the sterling concession but that really is not much as far as I see.

In every structure of administration there are officers who enjoy the privileges; in the army also officers enjoy certain privileges. Also in other I.A.S. Officers enjoy departments privileges. And whenever. they go from one department to another, they carry with them allowances and other benefits because of additional responsibilities. So, let us not be carried away by what is expressed here that the privileges enjoyed by the I.C.S. officers should be done away with. Simply because certain individuals here and there are not up to the mark we should not attack the entire administrative ser-We shall be treading on a dangerous path. Take for instance State 'A' where the government is represented by various various groups. And if we are to demoralise the officers like this, then they will be mere tools in the hands of the designing politicians and they will completely destroy the society.

For God's sake do not do that. My humble request to the hon. Home Minister is that he should look at it from the point of view of the common man living in the remote corners of India and see that these officers do not act at the dictates of some unscrupulous persons in power. This is a very serious matter.

Lastly, Sir, there are other ways of doing a thing. We need not amend the Constitution to do away with the privileges of these officers.

With these words, I oppose this Bill.

ः डा० राम सुभाग सिंह (बक्सर) : मैडेम चेयरमैन, मैं मधु लिमये जी के इस कास्टीचूशन अमेण्डमेंट का स्वागत करता हूं, जो कुछ समयं बाद ही आया है, समय से पहले नहीं आया है। जिन दिनों यहां 1950 में सर्विधान लागू किया गया उस वक्त यह व्यवस्था थी और आज तक वही व्यवस्था चलती आ रही है कि अपने विभिन्न वर्गों के कर्मचारियों से विभिन्न ढंग से बर्ताव किया जाय—में इस को गलत मानता हूं। भारत में आज जो तरीका रेकूटमेंट का है, जो तरीका उन के वेतन-मान के निर्धारण का है, वह एक ऐसा तरीका है, जिस में अवस्थ परिवर्तन किया जाना चाहिये।

जहां तक धाई० सी० एस० अफसरों की निष्ठा का सवाल है, उन की कर्तव्य परायणता का सवाल है, में उस की कद्र करता हूं। उन की बौधिक क्षमता, उन की कार्यक्षमता और निष्ठा—ये सारी बातें ऐसी हैं जिन की कोई अपेक्षा नहीं कर सकता मगर जहां तक विभिन्न वर्गों के कर्मचारियों के प्रति विभिन्न वेतन-मान रखे जायें, उन की पेन्शन या अन्य सुविधाओं में फर्क रखा जाय—में इस को गलत मानता हूं। भारत में यदि समाजवाद लाना है तो जो भी वेतन-मान हो, चाहे 1:3 रखिये 1:5 रखिये, 1:10 रखिये, मगर जमीन-आसमान का अन्तर रखना निहायत गलत है।

प्रति दिन विभिन्न कर्मचारियों के बारे में यहं सुझाव प्राता है कि प्रमुक वर्ग के कर्मचारी को वेतन-मान बढ़ा दिया जाय, क्योंकि उन की उपलब्धि नहीं होती है—इस के मायने यह हैं कि यहां जंगल का राज्य है। यहां कोई ऐसी व्यवस्था बनाने का तरीका सरकार नहीं प्रपनाना चाहती है जिस में भेद-भाव खत्म हो। भारत सरकार में कई प्रकार के कर्मचारी हैं—इण्डियन एडिमिनिस्ट्रेटिव सिवस है, इण्डियन फारेन सिवस है, इण्डियन एप्रीकत्चर सिवस है, इण्डियन एप्रीकत्चर सिवस है, इण्डियन एप्रीकत्चर सिवस है, इण्डियन एकाउन्ट्स सिवस है, इण्डियन रेलवे सिवस है, सब की मलग प्रजग व्यवस्थायें हैं।

खूबी यह है कि जितने भी टेक्निकल ढंग के कर्मचारी हैं उनको अधिक से अधिक अध्ययन

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[डा॰ राम सुभाग सिंह] करना पडता है । जो इंजीनियरिंग का स्ट्डेन्ट है उसे ब्राई०एस०सी० या हायर सेकेन्डी ब्रच्छे ढंग से पास करने के बाद इंजीनियरिंग कोर्स के लिए पांच या साढे पांच साल लगाने पडते हैं। इसी प्रकार से जो इंडियन एग्रीकल्चर सर्विस के लोग हैं उनको भी उतना ही समय लगाना पड़ता है। सबसे शानदार इंडियन एडिमिनिस्टेटिव सर्विस है लेकिन यहां जो तरीका ग्रपनाया गया, हिन्दस्तान के जितने विकास खंड और प्रखंड हैं उन सारे विकास खंडों का सत्यानाश इसलिए हो गया कि बहां जितने टेक्निकल एम्प्लाईज ये उन सभी को एक ऐसे ग्रफसर, बी०डी०ग्रो० के ग्रन्डर में रखा गया जो कि एक ढंग से उनको कोग्रार्डिनेट नहीं कर पाया और ग्राज ग्राप कहें कि कहीं भी कोई तरक्की हुई है तो मैं अपना सर झकाता हं। उस सिलसिले में इतना रूपया लगाया गया, इतने मकान बनाये गये लेकिन फिर भी ग्राज विकास का काम ठप्प है। कोई भी काम चाल नहीं है। तीन सालों की डिले इसी लिए हो गई। इसी तरह से एक तरफ डिस्टिक्ट में कोई ग्राई० सी०एस० या भाई०ए०एस० ग्राफिसर हो उनको म्राच्यायन करने में जितनी में हनत लगी होगी और दसरी तरफ जो डिस्टिक्ट इंजीनियर या सिविल सर्जन हैं उनको भ्रष्ययन करने में जितनी मेहनत लगी होगी उसमें कोई समानता नहीं है लेकिन फिर भी भाई ०ए ०एस० भाफिसर की प्रतिष्ठा और ग्रिधिकार ज्यादा होते हैं भौर इसी तरह से ग्राई० पी॰एस॰ म्राफिसर की बात है। इसी लिए सभी में समानता और एकरूपता होनी चाहिए। किसी भी वर्ग में ऐसी भावना नहीं होनी चाहिए कि हमारा यह विशेषाधिकार है और में दूसरे को हेय दिष्ट से देखं। ग्राज भी ग्राई०ए०एस० को ग्रगर स्रतम करना है तो कोई दूसरा वर्ग उसी ढ़ंग का मत पैदा करें जोकि दसरों को नीचा देखें। ग्राज म्राप डिस्ट्क्ट्स में कहीं जाइये चाहे कोई भी हो-बाज बाज तो ऐसे भी हैं जो कि श्राई०ए०एस० नहीं हैं -जो भी डिस्ट्रिक्ट मैजिस्ट्रेट हो गया वह वहां पर दसरों को नीचे देखने लगता है चाहे दसरे

लाख क्वालीफाइड हों ग्रौर कितनी ही ज्यादा उनकी कैंपेसिटी हो । इसलिए इन सारी चीजों को देखते हुए बेतन-क्रम ग्रौर विशेषाधिकार ग्रगर कहें तो, उन सारी बातों का निर्धारण होना चाहिये ।

म्राई०सी०एस० लोगों का तो म्रभी भी है कि सरकार जब गवर्नरों की नियुक्ति करती है तो ज्यादातर ग्राई०सी०एस० लोगों को नियक्त करती है। हो सकता है कि उनकी कार्यक्षमता ज्यादा हो श्रौर जैसा कि चौधरी जी ने बताया कि हरयाणा में गर्वनर साहब ने चौधरी के मताबिक कर दिया तो ऐसी हरकतें नहीं होनी चाहिए-चाहे म्राई० सी॰एस॰ हों या नान ग्राई॰सी॰एस॰ जैसे कि . बिहार में था। इसलिए सबके ग्रधिकार समान होने चाहिए चाहे कार्यप्रणाली ग्रलग ग्रलग हो ग्रीर जहां तक सम्भव हो कार्यक्षमता पर विशेष बल देना चाहिए। जहां तक सैलरी की बात है जैसा कि त्यागी जी ने भीर दसरे सदस्यों भीर शायद चौधरी जी ने बताया कि इसमें सबसे बड़ी बराई यह है कि कहीं भी वेतनमान कायदे से निर्धारित नहीं किये गये हैं। चारों तरफ गैम्बलिंग है। जो वेजबोर्ड या पे कमीशन बनते हैं उनमें भी कोई ऐसी तरकीब नहीं श्रपनाई गई जिससे श्रसमानता समाप्त हो, सर्विसेज की सुविधाओं में समानता भ्राये । इसलिए मैं अपने दल की भ्रोर से इस विघेयक का स्वागत करता हं श्रीर चाहता हं कि जहां कहीं भी ग्रसमानता हो उसको इस दिष्ट से समाप्त किया जाये जिससे कार्यक्षमता ज्यादा बढे। ग्रौर जो ग्राई०सी०एस० लोगों की तादाद बहत कम है, 86 या 87 हैं तो व्यक्तिगत रूप से हम सभी की कद्र करते हैं और उनको हम बहुत अच्छा मानते हैं लेकिन ग्राज जो देश में स्थिति है ग्रीर ग्रागे जो होनी चाहिए उसको दृष्टि में रखते हुए हम चाहते हैं कि यह चीज समाप्त कर दी जाये।

श्री तुलगीवास जाधव (वारामती) : सभानेशी जी, यह जो श्राई० सी० एस० के बारे में होम मिनिस्टर ने नोट दिया उसको देखने से एक बात क्लियर हो जाती है श्रीर वह यह कि उस क्तत एक जमाना था, श्रेग्रेजों का राज्य था,

ग्रीर ग्रंग्रेज के राज्य से इंग्लैंड से लोग ग्राकर ग्राई सी एस की हैसियत से यहां पर काम करते थे। उन लोगों को हिन्दस्तान में प्रोटेक्शन देने के लिए या संरक्षण देने के लिए श्रंग्रेजों ने यह कल्पना की थी। जहां तक मैं ने पढ़ा श्रीर देखा है में समझता हूं कि हिन्दुस्तान की जो कन्डीशन्स थीं या जो यहां की माबोहवा मौर रहन-सहन था उसमें वहां के लोग यहां पर ग्रा करके काम करने को तैयार नहीं होते थे। इसलिए उनको लालच देकर, ज्यादा प्रिविलेज देकर ग्रौर ज्यादा तनस्वाह देकर यहां पर ला करके उनको रखने की गरज थी। तो उस वक्त यह कल्पना श्रंग्रेज की थी श्रीर इस प्रकार से परीक्षा लेकर श्रीर श्राई सी एस बनाकर वह लोगों को यहां लाकर रखते थे। श्रीर उस समय हिन्दस्तान से भी जो भाई गए और परीक्षा पास कर ली तो उनको भी सर्विस मिल गई। लेकिन इसके पीछे जो मुल कल्पना है वह अंग्रेजों के लिए ही थी कि उनको ज्यादा तनस्वाह ग्रौर ज्यादा प्रिविलेज देकर के यहां पर रखा जाये।

# जैसा कि यहां पर कहा गया है :

"It was also agreed that if any officer was willing to continue but was not retained in service, then a compensation should be given by the Government of India, in adproportionate dition to the pension admissible under the rules. Very few Indian officers who were willing to continue in service but were not retained by the Governments concerned, retired with proportionate pension and com-pensation. Most of the European members also retired on proportionate pension compensation."

तो इसी लिए उनकी ज्यादा तनस्वाह ग्रीर ज्यादा सहलियतें हैं। लेकिन मेरा कहना यह है कि ग्रब ऐसा जमाना है कि लोगों में ज्यादा भ्रन्तर नहीं है। रहन-सहन श्रीर पगार (पे) में कमी करने की बात गांघी जी ने भी कही थी उस जमाने में कि जो मनिस्टर भी हो वह 500 तनस्वाह ले। सन् L/J(D)2LSS-4

1937 में उन्होंने यह बात कही थी। ग्रब वह लिया या नहीं लिया वह बात ग्रलग है। लेकिन इस देश में हमारी ऐसी कल्पना है। जैसा कि श्रभी श्रासाम के मेरे भाई ने कहा कि देहात में बडी दरिद्रता है, लोगों को खाना श्रौर कपडा नहीं मिलता तो फिर हम ज्यादा सहलियतें कैसे ले सकते हैं। हो सकता है कि पिछले 22 सालों में हमने वह बात नहीं की लेकिन हमारी वह कल्पना चली म्रा रही है। म्रब जितनी तेजी से हम उसका इम्प्लीमेन्टेशन करते रहेंगे वैसे होता रहेगा। इसलिए जो बिल माननीय सभासद मध् लिमये जी ने रखा है में उसका हार्दिक समर्थन करता हं। लेकिन एक बात मेरी समझ में नहीं ग्राई कि जो हमारे जनसंघ के भाई हैं उनकी क्या प्रवत्ति है ग्रीर वे कहां जाना चाहते हैं ? मैं उनकी जो भी स्पीचेज सनता हं वह न तो एकोनामो बेसिस पर होती हैं श्रौर न समानता की बेसिस पर ही होती हैं। सौ साल पहले का जो जमाना था उसी जमाने के उनके विचार ग्राज भी हैं। मेरी समझ में नहीं स्नाता कि वे बार बार क्यों कहते हैं कि मिनिस्टर राज नहीं करते बल्कि ग्राई सी एस राज करते हैं । हो सकता है कि घर में जमासर्च रसने के लिए मालिक कोई क्लर्क रखे और मालिक कोई दसरा काम करे लेकिन इसका मतलब यह तो नहीं होता कि वह क्लर्क ही घर का मालिक हो गया । मैं समझता हूं इस तरह की बात बोलना डिमोक्रेसी के लिए अपमानजनक है। इसलिए ऐसा कहना ठीक नहीं है। जो ग्राफिसर्स हैं, हो सकता है कि ग्राने दो ग्राने ज्यादा काम उन्होंने कर दिया या लालच से कर दिया लेकिन ऐसा कहना कि मिनिस्टर तो कुछ करते ही नहीं, व्यूरोकैसी ही काम कर रही है, यह बात ठीक नहीं है। भ्रौर मझे तकलीफ़ होती है कि यह हम बार बार कहते हैं। ऐसा कहना ठीक नहीं है। उन्होंने कहा कि इस के बारे में सुप्रीम कोर्टकी राय ले लें। यहां तो प्रकाश पहले से ही है, ग्रगर माननीय सदस्य प्रकाश लेनाचाहें तो लेलें। लेकिन यहक्यों समझते हैं कि पालियामेंट में कोई ज्ञान ही नहीं है ग्रीर सारा ज्ञान सप्रीम कोर्टमें जो बैठे हुए हैं

[श्री तुलशी दास जाधव]

उन्हीं के पास है। जैसे वही ऋइस्ट के लोग हों। इस तरह सोचना श्रीर इस तरह की बात करना मेरी राय में डेमोक्रेसी का ग्रपमान है।

Constitution (Amdt.)

म्राई सी एस लोगों के जो मधिकार भीर प्रिविलेजेज हैं वे कम हों, यह बात सही है, इस में दो राय नहीं हो सकतीं। लेकिन इस के साथ साथ में ब्राईसी एस और ब्राई ए एस के जो लोग हैं उन से एक प्रार्थना करना चाहता हं कि बह समझ लें कि श्रंग्रेजों के समय एक जमाना था जब ग्रंग्रेज खुद को सुपीरियर मानता था । यही नहीं अगर किसी यूरोपियन बहन को कोई तकलीफ़ हो जाती थी तो उस के बदले में परे गांव को वे लोग मारते पीटते थे. और तकलीफ देते थे। इंडियन कोड्स में न जाने की उन को प्रिविलेज थी। लेकिन ग्राज वह जमाना नहीं है। इसलिये घाई सी एस लोगों को चाहिये कि वह देश के साथ चलने की कोशिश करें ग्रीर ऐसा मान लें कि वह यहां के सब लोगों के साथ रहते हैं भीर उसी प्रकार भाचरण करें। इसी में उन का भला होगा तथा उन की म्रागे माने वाली सन्तान का भी भला होगा। वह यह न मानें कि पालिया-मेंट के जो मेम्बर हैं वह समझने में कम हैं। मेरी उन लोगों से प्रार्थना है कि वह यह न सोचें कि सरकार उन के अधिकार छीन रही है इसलिये हम कम काम करें।

समय कम है इसलिये में अपनी बात समाप्त करता हूं।

SHRI G. VISWANATHAN (Wandiwash): The Bill before the House is to delete article 314 from the Indian Constitution. I have been following the debate in this House and it seems to me to be a conflict between the status quo and social change. Some of the speakers to my right argued that deletion of article 314 will be against the interest of our nation and that we should not abrogate the agreements and that they should continue. After 1947 and the coming into effect of our Constitution, we have abolished the zamindari system, the managing agency system and

Government have agreed in principle to abolish privy purses and privileges. I do not know whether the Bill will come or not but they have agreed in principle. It is Tennyson who said: Old order changeth yielding place to new. We cannot go on saying that the status quo should continue; we have to move with times according to social changes.

When we discuss the deletion of article 314, we do not deny the services rendered by the ICS officers nor do we question their loyalty or patriotism. It is essentially a discussion whether we should have the privileges of these officers still in this country. It is not as if we in 1970 want to discontinue these privileges. Even when this article was incorporated in our Constitution, even in 1946, the founders of our Constitution argued against this article. Due to Sardar Vallabhbhai Patel's overwhelming support to this article, it was incorporated.

I would like to point out that no less a person than Mr. Ananthasayanam Ayyangar in the Constituent Assembly said that the Indian Civil Service is a Heaven-born service of the previous regime and it will continue to be a Heaven-born service for some time to come. Shri Anantha-sayanam Ayyangar, I do not think, is a radical but yet he opposed this.

Again, I would like to point out that Dr. P. S. Deshmukh has also said in the Constituent Assembly as follows:

"It was well and good for these Constitutions which were framed by the British people or the British Parliament to have a clause like this. The Indians are framing their own Constitution for selves. Under these circumstances, I do not think any guarantees of this nature were at all necessary."

This is what Dr. P. S. Deshmukh had said. Not only that, Mr. Mahavir Tyagi, who was also in the Consti-tuent Assembly, said that almost all the vested interests like the princes and the zamindars have gone, and it is only the vested interests of the few civil servants that we perpetuate by guaranteeing their interests.

So, Mr. Chairman, this is not a new thing, because all these people have voiced their grievances. They were against article 314, but Sardar Vallabhbhai Patel silenced them by saying that it is bad workman who quarrels with his instruments. After all, though they were vociferous, they had to obey their undisputed leader, and they obeyed him, and the article was incorporated.

Constitution (Amdt.)

I do not think the ICS, whether they are retired or are still in service, would like to be an anachronism in this world, in this modern age. They would voluntarily opt to go and ac-cept the decision of Parliament. I hope the Lok Sabha will take a decision, if not today, a few days later. We know the ICS people are very influential people and efficient people also. They are influential to such an extent that whenever an ICS Secretary and a Minister quarrel, we know what happens to the Minister. We know we had an example which came up in the House also, where a powerful ICS officer quarrelled with a Minister and the ICS man remained in the Ministry but the Minister was chucked out. That is the case of the ICS officers, I cannot blame them. It cannot be put squarely on them. It shows the weakness of the politicians also.

There are certain privileges which the ICS officers enjoy but which are not given to the IAS people. Mr. Lobo Prabhu was eloquent in saying that the ICS officers have worked under very dangerous and miserable conditions. We cannot deny it. But, at the same time, I would like to point out there are many hundreds of Indian Administrative Service officers who are working still, to this day, under the same conditions, in many of the villages and the remote corners of this country. So, I do not accept the argument that the ICS is superior in anyway to the IAS, except perhaps in some cases due to their vast experience not only in this country but in other countries as well.

The ICS officers cannot be prematurely retired by the Government; it is a privilege which does not exist for the IAS. Again, the ICS officers can

draw their annuity in sterling in the United Kingdom or the colonies at a fixed rate of £1,000 per annum. This is a privilege which they get. Again, if an ICS officer is working in a State Government, pending enquiry, the State Government cannot suspend him, whereas the State Government can suspend an IAS officer. If a State Government wants to suspend an officer who is in the ICS, it has to come to Delhi and request the Central Government to intervene and suspend that particular officer.

Is it wanted in these circumstances? I want the Government to take a firm decision and support this Bill. Whatever extra privileges which are not available to IAS officers are there, they should be terminated. also request the existing serving ICS officers to accept the decision of Parliament. Mr. O. P. Tyagi of the Jan Sangh was arguing vehemently and saying, when there are a variety of privileges existing in the country, why should you single out this particular privilege of the ICS officers? That is true, all privileges have to be terminated. But that is not an argument against the deletion of article 314. One wrong cannot remedy another wrong. Without his know-ledge, Mr. Tyagi argued in favour of this Bill. I hope the House will pass this Bill.

SHRI C. K. BHATTACHARYYA (Raiganj): Madam Chairman, the ICS was not designed to serve India, but it was designed to hold India for the service of Britain. That was the long and short of the whole matter. When we are dealing with this matter, we should keep this very important factor in mind.

SHRI P. K. DEO (Kalahandi): Mr. Dharam Vira Saved Bengal.

SHRI C. K. BHATTACHARYYA: In fact, even when they continued to rule, the Indian Civil Service acted something like imperium in imperia. In calcutta, we knew that Bengal was being ruled by the Bengal Club, not by the Writer Building. The policy of the Government was formulated at the Bengal Club by the British civil servants who stayed there and at Writer Building only implementation was done. I do not know whether

[Shri C. K. Bhattacharyya]

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Mr. P. K. Deo knew the Munition Board Case in Calcutta, after the first world war, which was withdrawn, and as a result of which, Sir Thomas Holland, the Commerce Member, had to resign. The entire civil service combined and revolted against the Government, but Lord Chelmsford stuck to his guns and the Commerce Member had to go to satisfy public opinion in India.

That is the way the ICS had worked in their own interest and in the interest of holding India for Britain. Mr. Lobo Prabhu used the expression 'steel frame'. I do not know whether he remembered the context from which it was taken. That expression was used by Mr. Lloyd George, the British Prime Minister, in a debate in Parliament, to let the people know how the British power was holding India. The expression he used was, "we hold India in the steel frame of the civil service". That was how the expression came. At that time, car-toons appeared in newspapers to show how Britain was holding India in the steel frame. This is the steel frame that was used from the beginning of British rule in India to hold India for Britain. The youngster was taken at the bottom and by the time he reached the top, his entire human feelings had been completely crushed out and he became part of the ma-chine. That is how it worked. I can give an example. Sir William Vincent Home Member in the was the Viceroy's Executive Council after the first world war. He was known as one of the very redoubtable Home Members who used the machinery of the Government as an engine of oppression after the first world war. this very person, when he was a Sessions Judge, was a completely different man. He had once in the course of his judicial career given a life sentence to a man. After awarding the extreme penalty of law, the Judge at once retired to his chamber, called the party and said, "I shall pay your expenses. You file an appeal against my judgment." That was the human element which moved the judge after he had given the extreme penalty of law. The very same person, when he became the Home Member of India. he was known as the person who was

driving the machine of the government with disastrous effect to the public life of India. This is the way the Indian Civil Service worked.

They drew upon the very cream of intellect of India and that was utilized to uphold the foreign government. That does not go very much to the credit of the Service.

I will give two or three more examples. During the nationalist movement in India we had some personalities who had been thrown out from the ICS or who left the ICS. If Shri Surrendranath Banerjee had not been thrown out of the ICS, the nationalist movement in India would not have been born, at least at that time, or it might have taken a different shape. Shri Aurobindo and Shri C. R. Das were rejected from out of the ICS. Shri Subhas Chandra Bose, who had earlier opted for the Civil Service left the service to serve India. The entire design of the whole machinery was to draw upon the cream of the intellect of the country and utilize the same to uphold a foreign govern-

They worked as a class by them-selves by developing a outlandish outlook. This, again, is not my com-pliment to them. This compliment to them was paid by Mr. Moon, who retired from the Punjab Civil Ser-vice, in a book entitled "Strangers in India". He says that even after having been in India for nearly two centuries, the Civil Service had remained a stranger, without understanding the public of India, without identifying with India, without securing their sympathy and giving sympathy to them. and without He had suggested its termination. We retained Mr. Moon's service even after we achieved independence. He was sent, I believe, to Manipur or Tripura and he served Punjab also. In the book "Strangers in India" he very pic-turesquely describes how the Indian Civil Service had worked and how it has failed. His opinion was that it has completely failed and so he suggested its termination.

If my friends do not misunderstand me, I should say that the greatest beneficiaries of the transfer of power were the present holders of

the Indian Civil Service. Overnight, as soon as the British personnel at the top retired, they jumped up in grade and jumped up in positions which they might not have reached in their whole service tenure. They achieved that because of the transfer of power, which was achieved by the Indian freedom movement.

Even after achieving that position, the very training they had received stood in the way of their being made serviceable to India, I had a talk with one of the very senior ICS officer at that time. I asked him: "will you be able to serve India in the same way as you had served the British Government, when you were in their service?" He said "Mr. Bhatta-"Mr. charyya, you ask me to do exactly the opposite for which I have been trained. My training is that the order proceeds from the Viceroy to the Home Member, from the Home Member to the Home Secretary, from the Home Secretary to the Governor, from the Governor to the Chief Secretary and then the order comes to us. But now you are asking me to take the order from below." He was not trained at all for this. So, he asked: "how can we adjust ourselves to this position to which we find ourselves reduced after the transfer of power?" So, many of the difficulties that post-independence India faced were due to the incapability of the civilians to adjust themselves to changed conditions.

#### 17.40 Hrs.

I shall not cite the names or put in examples of how some of the civilians had failed. These are known to all; I need not go into them.

The point was made that their services had to be retained. Certainly so. Their services had to be retained because the transfer of power came not by a process of revolution but by agreement and compromise. cause we had to take the power from the British by compromise, we had to retain the civilians. Had there been a revolution, the entire service struc-ture would have been wiped away and a different cadre of service would have grown up from the people them-selves. I wish that had happened. If that had happened, many of the ills

from which we suffer even now would not have been there. Somehow it had not happend.

I suggest to the Indian Civil Ser-vice personnel who still remain in service that the best thing they can do is to offer voluntarily to renounce the privileges that the Constitution has given to them. That will be the best solution of the entire problem. In that case Shri Madhu Limaye's Bill will not be necessary at all to be passed. If the Home Minister can give the assurance to the House that he has come to an agreement with the remnants of the Indian Civil Service that they are going to renounce the privileges they still enjoy, this Bill might be taken off the agenda.

श्री रिव राय: इस की कोई सम्भावना नहीं है।

SHRI C. K. BHATTACHARYYA: If that is not there, I believe, something will have to be done so that the privileges that are still there in the Constitution and which have been enjoyed by them for a very long time, could now be brought to an end.

#### 17.42 Hrs.

SHRI S. M. KRISHNA (Mandya): Mr. Chairman, Shri Bhattacharyya has given a fairly acceptable definition of the Indian Civil Service as it stood the British regime. during trouble with some of our ICS officers and former ICS officers is that they sincerely believe that they are the godsent angels to this country as a result of which they must continue to enjoy certain privileges which have become out-of-date today. Times have changed and so long as we do not reconcile ourselves with the changed conditions in the country and round-about, certainly we will be isolated, we will feel frustrated and continue to nurse a grievance against the entire system.

SHRI P. K. DEO: There is no quorum in the House.

SHRI S. M. KRISHNA: The debate must necessarily evolve......

समापित महोदय : घंटी बजाई जा रही है-ग्रब कोरम हो गया है। माननीय सदस्य ग्रपना भाषण जारी रखें।

SHRI S. M. KRISHNA: I was at the point that the debate must serve a very useful purpose in the sense that the administrative set-up in this country needs to be revamped. Having that in mind the Administrative Reforms Commission has flooded the country with a series of reports and the Government of India have been pondering over some of the reports at least.

For that matter, none of us questions the bona fides of the Indian Civil Service personnel. They have contributed to the country and they have contributed to the efficient functioning of our administrative set-up. Even today, there are certain men who have been making very valuable contribution in public life. But that is no excuse or there is no reason or logic why we should continue with the extra, additional, special privileges that have been given to only a select band of officers in the Indian Civil Service.

I recall with great pride that some of our officers in the Indian Administrative Service are second to none either in their efficiency or in their competence or in their knowledgeability. They are second to none to any of the renowned Indian Civil Servants. Many of us can take a pride that a new dedicated, enthusiastic, set of young men and women who have been recruited in the Indian Administrative Service, in the Indian Police Service, in the Indian Foreign Service, have been contributing to a reasonably good administrative set-up in the country.

Let me underline the fact that an honest, competent and dynamic service is a sine qua non for effective governance of the country. Goods will not be delivered so long as the civil service is frustrated or the civil service is burdened with certain inequalities. Today, there is an anamoly that there are a handful of officers who have been getting special privileges whereas, other things being equal, the other officers also ought to enjoy the same benefits and privileges that are being enjoyed by a handful of people.

I must congratulate Shri Madhu Limaye not only for the Bill that he has moved in this House but also for his physical presence in the House after the disastrous episode in which he was involved. I welcome him back in the Lok Sabha and I heartily support the deletion of article 314. I would commend it to the Government also to support this Bill so that it could become a law very soon.

SHRI INDER J. MALHOTRA (Jammu): Madam Chairman, at the very outset, I welcome this Bill which has been brought before this House by my hon, colleague, Shri Madhu Limaye.

Much has already been said about the role of the I.C.S. personnel before Independence. What we are really concerned with today is about their role after Independence, their present role and what positive contribution they can make to the administration in the coming future. It is wrong for anybody to have an impression in the mind that these I.C.S. people are being victimised. Why I welcome this Bill is because this Bill does not come, in any way, in conflict with the basic policy decisions taken by this Government for the removal of special privileges, inequalities, disparities, existing in every sphere of the life of the country.

I was really shocked to hear the speech of Shri Om Prakash Tyagi when he tried to make out a point that in this country the Constitution grants fundamental rights to people who govern this country.

When we have a democratic system functioning in this country, still trying to think that only the administrative machinery is supreme in this country is wrong. As far as those persons who believe in democracy, persons who believe that with a democratic method, socialism will be brought in this country, we shall never tolerate giving supremacy to the administration in this country. It is a very simple phenomenon that when we have this policy of removal of special privileges existing in every sphere of life of the country, it is a logical conclusion that the first one to go should be the privy purses and privileges of princes. The second is

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the ICS people. It is absolutely wrong to tolerate this kind of arrangement in our administrative system that even after 23 years of Independence, the Indian Administrative personnel, which service we created after Independence, who are drawn with the country's orientation, who come from the villages, who come from every nook and corner of this country, should be treated as a second class administrative service. Persons who were drawn by the British, persons some of whom might have served this country well even before Inde-pendence, but I am aware of the examples where after Independence, what kind of vested interests they have created in the administrative machinery, what kind of harm they have brought to the efficient working of the administrative machinery at all levels.

Keeping in view these points and these arguments, it becomes absolutely necessary for us to merge this ICS Services with the Indian Administrative Service. I will go one step further. It is not a question of only removing their special privileges which they are entitled. Even name of the Indian Civil Service should be changed into Indian Administrative Service and these officers should be merged on the equal basis, on the equal scales, on the equal privileges and on the equal rights which are now being given to the Indian Administrative Service, They should be entitled to only those rights.

I would also like to point out that when we talk about the merger of the ICS with IAS, the same thing should be done as far as IP officers. should be merged with the IPS. As I pointed out in the beginning, there will be no legal difficulty about this when we have taken a basic decision to remove all these privileges. have amended our Constitution so many times and if it is required to bring out another amendment to the Constitution, we should not shirk. I am confident and I am very hopeful that this House will never shirk in its duty to amend the Constitution to remove these last vestiges of a colonial rule.

In the end I would like to impress upon the Government that since this Bill does not in any way come into conflict with the basic decision taken by the Government, the Government should accept in principle as far as the Bill is concerned and if it is required to bring out a comprehensive legislation before this House, whether in the form of an amendment of the Constitution or some other legislation, Government should come for-ward with that.

With these few words, I support this Bill.

श्री राम सेवक यादव (वारावंकी): सभापति महोदय, यह जो संशोधन माननीय मध लिमये जी ने रखा है, मैं इस का समर्थन करता हूं। श्रभी इस सदन के कछ माननीय सदस्यों ने और उन में से श्री लोबोप्रभ जी ने ब्राई० सी० एस० ब्रफसरों के गणों की चर्चा की । मैं उस में ज्यादा नहीं जाना चाहता, लेकिन मैं यह कहंगा-सोना बहुत कीमती होता है, हीरा बहत कीमती होता है, लेकिन क्या सोने श्रीर हीरे से बन्दक का काम लिया जा सकता है ? क्या टैक्टर का काम उस से लिया जा सकता है ? ठीक उसी तरह से मैं कहंगा-वे गुणवान हो सकते हैं, लेकिन उन से हिन्दस्तान में जनतन्त्र श्रौर समाजवादी व्यवस्था के काम को चलाया ही नहीं जा सकता, क्योंकि ये आई० सी० एस० ग्राफिसर एक विशेष काम के लिये इस्तेमाल किये गये थे, विशेष काम के लिये उन की सेवायें ली गई थीं, वही उन का काम था, वही उन की परम्प-रायें थीं, बल्कि मैं तो कहंगा कि सेवा का जो शब्द ग्राया है, उन के काम को देखते हए इस शब्द के साथ ज्यादती होगी, क्योंकि उन का काम सेवा नहीं था, उन का काम अंग्रेजों की ताकत को यहां बनाये रखो, खुद यहां की जनता पर हक्मत करो ठाठ-बाट ग्रौर शान-शौकत से जिन्दगी बिताग्रो-यह उन का मकसद था। मैं किसी व्यक्ति विशेष ब्राई० सी० एस० ब्रफसर की बात न कर के. एक ग्राम बात उठा रहा हं। मैं नम्र निवेदन करूंगा कि सुभाष चन्द्र बोस जैसे व्यक्ति ने देश प्रेम में उस नौकरी को छोड़ा, उसी तरह से कम से

## [श्री राम सेवक यादव]

कम बदले हए जमाने को देख कर वे भी कुछ सविधाओं को छोड़ कर देश प्रेम का प्रदर्शन करते. तो पता चल जाता कि सचमच देश प्रेम है या नहीं

मैं एक मिसाल देना चाहता हं-किसी का नाम नहीं बतलाऊंगा। उत्तर प्रदेश में एक ग्राई० सी० एस० कमिश्नर हैं। ग्राप जानते होंगे कि इन ग्राई० सी॰ एस॰ अफसरों की पढाई कहां होती थी--लन्दन में ये लोग पढ़ने जाते थे ग्रौर लन्दन में या विलायत में म्राप जानते हैं

#### 17.55 hrs.

[Mr. Deputy-Speaker in the Chair.] कि मनष्य मनष्य में कितनी समानता है। लेकिन यहां हम ने क्या देखा. ये लोग वहां से क्या पढ़ कर ग्राते थे-मैं उस किमश्नर की बात कह रहा हं- वह कर्सी पर बैठे हए थे भ्रौर उन का चपरासी श्रपने हाथ से उन को मोजे पहना रहा था। यह है चरित्र ग्राई० सी० एस० प्रफसर का। इस लिये ग्राज जो हम निपुणता ग्रीर कुशलता की चर्चा में चले जाते हैं, उस में नहीं जाना चाहिये और मैं तो यह कहंगा कि इस समय कितने ब्राई० सी० एस० अफसर हैं, सरकारी नौकरी में शायद 80-90 होंगें ग्रौर इस देश की भाबादी कितनी है-55 करोड। 55 करोड में से सिर्फ 90 ब्रादमी निपण श्रौर क्शल हुए और बाकी निपुण और कुशल नहीं हुए, तो वह देश तो चल ही नहीं सकता। इस लिये यह कहना कि वे निपणता, कशलता स्रौर योग्यता के स्वरूप हैं, श्रवतार हैं, इस को कोई बृद्धिमान श्रादमी, समझदार श्रादमी मान ही नहीं सकता। फिर यह भी सोचना चाहिये कि परे देश की कशलता भीर निपणता बढे या मुट्ठीभर लोगों की कुशलता भीर निपुणता बढ़े? भ्रगर देश की कुशलता भीर निपणता बढती है तो क्या होगा? देश सचम्च ताकतवर बनेगा । लेकिन यदि श्राई० सी० एस॰ या म्राई॰ ए॰ एस । या म्राई॰ पी॰ एस॰ लोगों की कशलता और निपणता रहेगी, तो में कहंगा कि बड़ी जमीन के घरानों से श्राये, बड़े कल-कारखानों के घरानों से भ्राये. पिछले डेढ-दो हजार वर्षों की सामाजिक विषमता के कारण जो लोग ऊपर रहे हैं. उन घरानों से ग्राये हए लोगों का ही ग्राधिपत्य, एकाधिकार चलता जायेगा ग्रौर फिर जनतन्त्र या समाजवाद की बात करना मखौल ग्रौर मजार्क हो जायेगा । ग्रगर इस दुष्टि से ग्राप नहीं सोचते हैं तो मैं समझता हं कि ग्राप जनतन्त्र श्रीर समाजवाद की केवल मौखिक श्रारती उतारते हैं. ग्राप के मन में समाजबाद लाने की बात नहीं है ।

Constitution

क्या गलती की-1947 क बाद? 1947 के बाद ग्रगर कोई विशेष गलती हुई तो यह गल्ती हई कि इन पराने नौकरशाहों को उसीं तरह से जारी रखा गया। जो नौकरशाह जनतन्त्र भ्रौर समाज-वाद तो दर, स्वतन्त्रता की लंडाई के, हमारी श्राजादी के दश्मन थे, उन्हीं के हाथ में हक्मत की बागडोर रही। एक दफ़ा डा॰ लोहिया भ्रौर जवाहर लाल जी में बात हुई । जवाहर लाल जी ने ग्राई० सी० एस० ग्रफसरों की बड़ी तारीफ की-ग्रगर हमारी ग्रावाज उधर पहुंच रही है तो शायद कोई माननीय सदस्य कोट भी कर देंगे कि देखो नेहरू साहब उन की कितनी तारीफ़ कर गये हैं-लेकिन डाक्टर साहब ने कहा -क्या कह रहे हो ? माई० सी० एस० म्रफसर काबिल हो सकता है, मैं मान सकता हुं. लेकिन श्रगर ग्राई० सी० एस० ग्राफिसर ग्रौर कांग्रेस का चवन्नी मेम्बर-दोनों में तलना करो तो ग्राजादी की लडाई का ग्रीजार कौन है ? चवन्नी का कांग्रेस मेम्बर होगा या श्राई० सी ॰ एस ॰ का क्लैक्टर होगा – इस में चुनाव करना होगा । ग्राज हम जनतन्त्र लाना चाहते हैं, देश में समाजवाद स्थापित करेंगे. हम चाहते हैं कि कल कारखानों की पैदावार बढे, लेकिन यह चीज म्राई० सी० एस०, म्राई० पी० एस० या म्राई० ए० एस० के लोगों के द्वारा इस तरह के गैरबराबरी के नौकरों के द्वारा हम कभी लाही नहीं सकते हैं ।

मैं कहुंगा कि आप संविधान को देखें-मैं इस सरकार को चार्ज करता हं कि इस सरकार पर ग्रारोप लगाता हं-हमारे घर-मंत्री यहां नहीं **बैठे** 

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हैं, कानून मंत्री तो हैं, सरकार ने ग्रव तक इस तरह की विशेष सुविधायें संविधान में क्यों बना रखी हैं।

18.00 hrs.

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उपाध्यक्ष महोदय, संविधान के डाइरैक्टिव प्रिन्सिपल्ज में पंचायतों की स्थापना की कल्पना है, लेकिन क्या ग्राज सचमच में पंचायतें शासन की इकाई हैं ? क्या उन को कोई अधिकार हैं ? वह भी ग्रसमानता है। ग्राज मध लिमये जी यहां पर चोट खाये हए मौजद हैं, उन की भावना और दर्द को वही समझ सकते हैं। लेकिन मैं चाहंगा कि सदन भी उस को समझे । प्रदर्शन यहां क्यों ग्राया था ? वह यहां पर मांग कर रहे थे कि हिन्दस्तान के संविधान में बुनियादी तौर से तबदीली करने के लिये एक संविधान निर्माती सभा बनाई जाय। क्योंकि एक बार में ही जितनी भी गैर-बराबरी की चीजें हैं उन को खत्म किया जा सके भ्रौर जनतन्त्र तथा समाजवाद को मजबत करने वाली चीजों का समावेश हो सके । लेकिन इस जन्तन्त्र में हम को मिलाक्या ? हमारी सधवाइन प्रधान मंत्री सधवा गई हैं। उन्होंने हम को लाठी डण्डे दिये, एक की तो जान ही चली गई ग्रीर उस के बाद ग्रांस बहाये जा रहे हैं। लेकिन फिर भी उस का मतलब यह है कि एक भी जिम्मेदार अधिकारी को हटाया नहीं जा रहा है, केवल मौखिक सहानुभूति दिखाई जा रही है।....(व्यवधान).....

उपाध्यक्ष महोदय, हम को ताज्जुब है कि इस देश में समाजिक दृष्टि से हजारों सालों से उपेक्षित भखे नंगे लोगों को विशेष सविधायें स्रौर विशेष की जरूरत थी. लेकिन संविधान में उलटी व्यवस्था की गई, जो पहले से ही भागे हैं. उन को विशेष स्रवसर स्रौर विशेष सविधा दी गई। इस तरह से हम उल्टी दिशा में चलते रहे। इसी लिये हम ने मांग की कि नये सिरे से संविधान का गठन हो ग्रीर उस में समाज का जो पीडित, कमजोर ग्रीर उपेक्षित ग्रंग है उस के लिये विशेष सुविधा ग्रौर विशेष ग्रवसर की व्यवस्था की जाय ग्रौर जो पहले से ही एकाधिपत्य जमाये हए बैठे हैं उन के हाथों से ग्रधिकार छीना जाय तथा उन को समाज के दसरे अंगों के समानास्तर पर लाया जाये। क्योंकि ग्रगर यह नहीं होता है तो फिर इस का कोई मतलब नहीं है। केवल समाजवाद के नारों मे काम नहीं चलेगा।

हमारे लोबो प्रभुजी ने कहा है कि अनुच्छेद 314 को निकालने से काम क्या चलेगा क्योंकि करार खत्म करने के लिये कानन बनाना पड़ेगा लेकिन शायद वे भल जाते हैं कि इस ग्रनच्छेद के रहते हुए करार वाला विधेयक ग्रा नहीं सकता है इसलिये यह कदम उसी दिशा में है भौर उनको कह देना चाहिये कि उसे पास करो ताकि विधेयक भ्रा जाये, तभी मैं इस बात को समझ सकता हं वरना नहीं समझ सकता। इसलिये मैं कहंगा कि यह विशेष ग्रवसर खत्म हो ग्रीर जिनको सचमच में विशेष ग्रवसर मिलने चाहियें उन्हीं को विशेष म्रवसर दिये जायें। मैं मधु लिमये जी का शुक-गुजार हं स्रौर इस संविधान संशोधन विधेयक का परे दिल से समर्थन करता हं और सदन की भी ऐसी ही इच्छा है इस लिये मैं सरकार से अनुरोध करूंगा कि वह खुलकर खड़े होकर कहे कि हम इसको मानते हैं और दूसरे दिन लाकर इसको पास कराकर इस दिशा में ग्रागे बढ जायं तो सचमच में कुछ काम हो सकेगा।

SHRI BAKAR ALI MTRZA: Are we going to get some chances?

MR. DEPUTY SPEAKER: Now we have taken almost four and a half

[Mr. Deputy-Speaker]

hours in this Bill. I am in a difficulty. I would like to be guided by the House as to what I should do.

SHRI N. K. SANGHI (Jodhpur): Give five minutes to each Member: it is an important Constitution Amend-ment Bill.

DEPUTY-SPEAKER: Vet there is a long list of Members wanting to speak. From the Opposition, we have Shri R. S. Shastri, Shri T. Viswanatham, Shri Sheo Narain, Shri Bakar Ali Mirza and now Shri Basu also wants to speak. From the Congress side, there are another four or five on the list. There should be an end. We should fix up the time by which we must complete the debate. Next Shri P. K. Deo's Bill is there. It has been categorised 'A' by the House and it has to be taken up. We have to allow him to move it. How am I going to proceed? There are already ten members to be called before I call the Minister.

SHRI BAKAR ALI MIRZA: You give chance to the same Members every time. That is the trouble.

SHRI TENNETI VISWANATHAM: Visakhapatnam): The question before us is not whether the privileges of a particular category of officers should be retained or discontinued. The real question is whether the guarantees embodied in the Constitution should be respected or not. Let us not, therefore, be guided by the sentimental reason that we are opposed to the ICS. I myself was a victim of the vagaries of the civil service and I can underline everything that has been said against it. But I would be doing injustice to myself and to this House if I were to take my stand towards the ICS from our personal experience, past or present.

It is true the ICS was meant for the perpetuation of the British Empire. Lal Mohan Ghose, as President of the Indian National Congress, had said that the man who had gone to Eng-land for the ICS was a man lost to India. All this is true. Every argument adduced here should have been adduced with greater vigour at the time art. 314 was being considered. We were not there; our predecessors were there. Their voice against the retention of these privileges was not strong and the majority passed it and it was embodied in the Constitution.

Now the guarantees given to the people are in the preamble and directive principles. Article 314 also came in simulfaneously. There is no use saying circumstances have changed. It is to provide against changing circumstances, that the guarantee is embodied in the Constitution. are bound down by our word of honare bound down by our word of non-our. We cannot say we shall not stick to our word. It is not a question of the ICS. It is a question of our plighted word. If we do not stick to it, what would be the reaction in the country for the future? Imagine what would be the reaction if guarantees embodied after deliberate and deep discussions in the Constituent As-sembly, and the Provisional Parliesembly and the Provisional Parliament are not honoured by us just twenty years afterwards? What would be the effect on public morals? What I am personally concerned. aged as I am, is more its impact upon the public life of this country rather than its impact upon 80 or 87 officers. It is true they are enjoying certain privileges. It is because Parliament agreed to them and it was so written into the Constitution. If our elders in a fit of generosity gave these pri-vileges to them and embodied them in the Constitution, is it right for us now to say 'No' they were wrong; we shall break our word?

I shall not do it even if the whole House combines to abrogate Article 314 in this way. It is wrong in principle. It is because I have got greater regard for public morals in this country not only for today but for the future to come that I am opposed to the Bill in its present form. After all, Parliament cannot pass an Act even to abrogate a contract that is entered into. Some people think that law is greater than ethics, but I think actually law is only a part of ethics. If we make guarantees and then say that we are not bound by them, our future generations will say the same thing. Not only that. What will people in the States and everywhere say?

I shall give a small example. the Chairman of the Working Group of the Life Insurance Corporation I

The General was taking evidence. Secretary of the All India Life Insurance Employees (Class III) was giv-He was saying that ing evidence. computers should not be introduced as it would affect their service. I pointed out that the Finance Minister had given an assurance on the floor of the House that there would be no retrenchment if computers were introduced, and so I asked him why he can not agree. Do you know what he said? He said, "Yes, what is the value of the Finance Minister's assurance on the floor of the House. Today there is no value for a guarantee embodied in the Constitution." That is the answer given by some of the employees of our own Government. Such is the bad effect of withdrawing a word that is given. Therefore, I am more interested in the impact it will have upon the society and our future life and our general conduct.

Breach of faith or breaking a constitutional guarantee is sometimes mistaken for progressivism. I am with those who are asking for equality, I go the whole hog, in that there is absolutely no difference, but I say that after deliberate consideration this guarantee was given to them. They, the ICS men, have not come to me and I am not pleading on their behalf, but I am pleading for constitutional ethics and the proprieties which Parliament should observe. Parliament is the most powerful body in India today. I think this Parliament is enjoying greater power and greater prestige than even Shri Rama or Shri Krishna enjoyed in the olden days, but shall we use this great power and prestige to break a guarantee which our predecessors have given and embodied it ceremoniously in the Constitution? That is the point which I want to impress upon you. Otherwise, I am not interested one way or other in the Bill.

SHRI N. K. SANGHI (Jodhpur): I rise to oppose the Bill of Shri Madhu Limaye. I am an admirer of Shri Limaye and of the radical social policy that he has been championing, but somehow or other I have not been able to see eye to eye with him in regard to this Bill.

In the Statement of Objects and Reasons he says:

"In a society wedded to the democratic ideals of equality and social justice, special privileges and vested rights, no matter whether of ex-rulers, bureaucrats, capitalists or Ministers have no place."

I agree with this that the privileges enjoyed by the various sections of society have no place in our new society, but the question is, when we consider the privileges of the ICS or any other section of society, what about the privileges of the Ministers, of the Members of Parliament, of the Members of the Assembly and other politicians? There is a national debate going on and everybody is feeling that we are amassing privileges for ourselves, but when it comes to others we have double standards.

I would not have thought of speaking on this Bill, but when I got the hand-out this morning from the Home Minister, I went through it carefully to find out what are the privileges that they enjoy which are not known to us. We find they have a slightly higher pay, approximately Rs. 500 more than what the IAS get, they have an extra pension of Rs. 250 per month, and they have an extra lease of three years over the IAS service and certain other facilities like medical facilities, etc.

Is it for these reasons that we want to take away those privileges? How far shall we be doing a good service? After all it is not going to make a big difference. Once these people retire, we have to man this position by different services and still incur all this expenses. I am against moving for an amendment for deletion of article 314 of the Constitution in this way. It is a different matter if we find that the ICS men have not behaved in the manner they ought to have. Then we can certainly take them to task; we can suspend them for dereliction of duty; if they have committed any crime we can take them to task and bring them to book and punish them. But bringing in a Bill like this will not

[Shri N. K. Sanghi] serve the purpose which we are agitating here. While talking about the privileges we have discussed all this and so much has already been said on behalf of these officers. The ICS men came to us after Independence from the British rule. We were certainly agitated about the British rule, We have seen many freedom fighters who have laid down their lives when the freedom struggle was going on. After Independence we set things right and we have given many facilities to the freedom fighters Similarly, the ICS men were also given the option whether to continue in dian service under the independent Republic or to make way for the others, I feel that those officers who left us at that time were certainly un-Indian people. All the others who joined us in this service cannot be charged of being un-Indian. They are as much part of Indian life; and one can say that they have tried to be as patriotic as any one else, and in ser-vice understand the aspirations of people and carry out the policies of the Government that we lay down from time to time.

Today the word 'privilege' has become a red rag to us. When we think of the princes, of course as a class they have outlived the times and possibly we have finally, decided to do away with their privileges. So far as the privileges of the ICS are concerned, we have to consider this point in a different context; we have to look at the historical background and their present performance. Out of 54 public sector undertakings, we find in 45 undertakings ground and their ICS men have been reappointed in service. If they had failed in their duty, if they had not carried our message to the masses, we had no reason to take them back in these public undertakings; we should have done away with them Instead retain them as ambassadors and as our officials to carry our message to the people inside and outside India. we retain them as Governors. have to remember the situation in the country. Those who retired have got cushy jobs and handsome emoluments compared to those persons who

are under service now. They had been given much higher salaries than what the ICS people are being given now.

While talking about the privileges, I remember that Shri Madhu Limaye raised a matter of privilege in this House a few days back when a case was filed in the Supreme Court; he felt that the privileges of Members had been affected when the case regarding Shankaracharya was filed. He knows very well that when these cases are filed they are registered with the registrar and notices are issued to the persons concerned to appear either personally or through lawyers and even in case they do not appear, it would be decided on merits, most of these cases when they are filed do not go to the courts until the case is placed before them. In such cases we felt that our privileges were hurt. Merely because these cases had been registered in any court of law or the Supreme Court, we raised it here; we are so hypersensitive about our privileges we must have equally high regard for the privilege of others also. If he comes with a Bill to abolish privileges of any person wherever he is, in whatever position of life he is placed, that would be the right course than talking about the privileges of only a section. I heard Mr. Kundu saving the other day that when those officers were appointed to the public sector undertakings they were making swimming pools and bungalows and other things and did not consider the better working of the public sector undertakings...... (Interruption). If such instances have come to the notice of the hon. Home Minister, I request him to take action; wherever these ICS officers have failed in the performance of their duties, wherever they have not carried our message to the people, it is proper that they are brought to book; if they had no social commitment and no interest in social development they should be taken to task. I personally feel that we cannot deal with this matter like this. Just doing away with these things in the case of ICS officers would demoralise the services as a whole it is 333

ICS today; it will be IAS tomorrow. India is a vast country and we need officers to run the administration and we are creating new cadres and we are increasing our staff. All this increases bureaucracy. We want them to behave: we like them to behave like servants of the people to carry our message to the people, and to work for the objectives for which we are here. What about the privileges of the common man?

In the Constitution, we have guaranteed that the common man will have at least one square meal a day to eat. We have guaranteed that he will have a house to live in. We have guaranteed that he shall have employment. But what is happening in country? (Interruption). Millions and millions of people in this country are hungry today; millions have not even a single-room tene-ment. Millions of people have no jobs. The strength of our unemployed people-their numbers-is increasing. It is these basic factors, it is these vital necessities of the common man that we have to look into, and it is in this aspect that we shall have to look into all these privileges. I think that will be the proper thing for us to do.

Now, when we have reached that stage, then there can be no reason for keeping any of these privileges, whether the privilege is for these people, for us the politicians or for the Ministers I would like to draw your attention to one thing: what happens to the Ministers? As for example, what about their tele-phone bills? Every month we see in the papers that their telephone bill is Rs. 70,000 or Rs. 1 lakh. We would like also to ask one thing: you have such a concession; you have duties cast upon you. you have various important matters to be attended to. If that be so, why not keep a Log-book for the telephone calls that you are making? It is a heavy expenditure at the cost of the common man. Is it really worth while? So, these are a bit larger subjects to be considered.

As far as this ICS is concerned, it is already a vanishing tribe. They are on their way out. We have hardly a 100 people. It is not for the ICS that we are talking of, but it is for the whole of the services who have to carry on their work to the people whom we represent in Parliament. as long as they do their duty. I think we will be failing in our duty today to say that the privileges of the ICS are to be removed.

श्री शिव नारायरा (बस्ती) : उपाध्यक्ष महोदय, श्री रामसेवक यादव ने ठीक कहा है कि यह लोग मोजा नहीं पहन पाते हैं, ठीक से कोट नहीं पहन पाते हैं ब्राई सी एस लोग, ग्रौर गांव का पटवारी जो लिख देता है वही सप्रीम कोर्ट तक जाता है। उन का काम है पटवारी के लिखे हए पर सिर्फ दस्तखत कर देना । पेशकार सारी फाइल ठीक कर के. नोट तैयार कर के फाइल उन के सामने रख देता है। वह उस को पढ़ता जाता है भ्रौर वह सनते जाते हैं। इतना ही उन का काम है जिस के लिए उन को इतनी लम्बी तन्ख्वाह दी जाती है। जो गवर्नमेंट हमारे सामने बैठी हुई है वह ऊपर से ही समाजवाद का नारा लगाती है. सोशलिज्म का नारा लगाती है। सोशलिज्म में 1 ग्रौर 10 का रेशियो रक्खा गया है। बड़े बड़े विद्वानों ने कहा है कि 1 स्रौर 10 का रेशियो लाग किया जाना चाहिए । मैं कहता हं कि 10 प्वाइंट प्रोग्राम ग्राप ने लागु किया ग्राप उसको इंटोडयस करें, हम आप के साथ हैं, हम तम्हारे खिलाफ नहीं हैं, लेकिन जो कहें वह करें। उन के पास आई सी एस का बडा भारी ब्रेन था. लेकिन उन्होंने क्या किया ? गांव की एक सड़क भी उन्होंने नहीं दिया मझे को । बी डी ग्रो एक दिल्ली से लखनऊ को मेरे साथ फर्स्ट क्लास में ग्रा रहा था. वह ग्रमरीका से ट्रेन हो कर ग्राया था. मैं ने हाथ जोड कर कहा कि न तो मैं उन की बेईमान कहता हूं ग्रीर न तुम को बेईमान कहता हुं। केवल एक सवाल है। एक गांव से ले कर दसरे गांव तक सड़क बनवा दो । लेकिन वह भी नहीं हुन्ना।

## [श्री शिव नारायण]

Constitution (Amdt.)

Bill

श्री मध लिमये ने जो प्रस्ताव रखा है वह बडा सन्दर है। ग्राज ग्रखबार में पढ़ा कि गवर्नमेंट उस पर एग्रीएबल है, कैंबिनेट ने तय किया कि हम मान लेंगे । लेकिन मैं चाहता हूं गवर्नमेंट डाज न दें कि पहले तो छपवा दिया और बाद में विशंक की तरह से इस मामले को लटकाती रहे। ग्राई सी एस के लिये बड़ी इज्जत थी पहले। सरदार पटेल ने भी किया, मैं भी करता है। बहुत ग्रन्छे ग्रन्छे ग्राई सी एस रहे हैं, ईमनादार रहे हैं जिन्होंने हमें रास्ता दिखलाया है। श्री कामत रहे हैं, सभाषचन्द्र बोस रहे हैं, बहत से लोग थे जो सिविल सर्विस में थे, ईमानदार हिन्दस्तानी थे, उन्होंने मुल्क की सही खिदमत की ग्राज मैं कहना चाहता हूं कि मुल्क की ज्यादा से ज्यादा खिदमत करने के माने यह हैं कि गवर्नमेंट का जो मिशन है, सोशिलिज्म का जे नारा दिया है इन्दिरा गांधी ने उस में वह कोग्रापरेट करें. एग्जाम्पल सेट करें। मैं कोई दवाव नहीं डालना चाहता, लेकिन एक मौका ग्राया है लायलटी दिखलाने का। उन को देश के हित की बात सोचनी चाहिये ग्रौर इस को फौरन इम्पिलमेंट करना चाहिए ताकि हिन्दस्तान के लोग समझें कि जो हमारे ग्राई सी एस हैं उन के पास ऊँची बृद्धि है, ऊँचे विचार हैं। ऊँचे विचार का ग्रथं यह है कि अगर कोई अच्छा काम हो तो उस के लिए वह देश को सही सलाह दें ताकि देश की उन्नति हो। दनिया की उन्नित होती चली जा रही है और हम गड़ढे के गड़ढे में जा रहे हैं, कोई रूस की बात लाता है, कोई ग्रमरीका की बात लाता है।

मैं दो साल पी ए सी का मेम्बर रहा ह। हम ने होम मिनिस्ट्री श्रीर रेलवे विभाग के डिपार्टमेंट्स की जांच की है और देखा है कि कितनी कीमत के आई सी एस लोग हैं। मैं नाम नहीं लेना चाहता, मैं ने सवाल पूछा तो उन्होंने कहा कि आई ऐम अशेम्ड आफ दैट। (स्यवधान) म्राज तो स्थिति यह है म्राज जो कुछ पटवारी लिख देता है, घरहलाला जो दस्तखत कर दे वह सप्रीम कोर्ट तक जाता है। इस में उन की

कोई विशेषता नहीं है। मैं मांग करता हं कि जो प्रिविलेज हैं श्राई सी एस लोगों के उन को खत्म किया जाये । मैं मंत्री महोदय से प्रार्थना करता हूं कि श्री मधु लिमये का जो प्रस्ताव है उस को वह ऐक्सेप्ट करें।

इन शब्दों के साथ मैं इस का समर्थन करता है। श्री रघुबीर सिंह शास्त्री (बागपत) : उपा-ध्यक्ष महोदय, सन् 1947 में जब हमारे देश से श्रंग्रेज गया तो हमें कछ ऐसा श्रटपटा समाज दे गया कि देश में कहीं राजे महाराजे खड़े थे, कहीं जमीदार खड़े थे, कहीं साम्प्रदायिक नेता खडे थे, कही रायवहादर, सरकार बहादर ग्रीर ग्रफसर खडे थे। हमारे समाज का स्वतन्त्र रथ चलने लगा ग्रीर देश के संचालकों के मन में यह ती ज लालसा थी कि स्वतन्त्र समाज का रथ निर्वाध रूप से चलना चाहिये और बहुत तेजी के साथ चलना चाहिये । इसलिये उस वक्त मार्ग में जो भी ग्रडचनें थीं हम ने उस को धीरे धीरे हटाना शुरू किया । सबसे पहले हम ने जो 600--650 एजे थे उन के ताज उतरवा कर रख लिये ग्रौर कह दिया कि ग्राप नये समाज में फिट नहीं हो सकते हैं। हम को नया समाज बनाना है, दो चार सौ या हजार पुराने दकियानसी चीजें, दिकयानसी शान, दिकयानसी दरवार स्रोर दकियानुसी कुरियों पर बैठे लोग इस समाज में फिट नहीं हो सकते। इस लिये युग का अनुरोध है कि भ्रापको समय के साथ बदलना चाहिए. भौर ग्रगर ग्राप बदलना नहीं चाहते तो हम ग्राप को बदलने पर विवश करेंगे।

इसी तरह से हम ने जमीनदारों से जमीनें छीन लीं, राय बहादुर, खान बहादुर ग्रौर ग्रफसरों से हम ने कहा कि म्राप म्रपनी उपाधियां छोड़ दें। यह सब कुछ होने के बाद भी हमारे यहां ग्रब केवल एक प्रतीक बच गया है हमारी परानी दासता का, और वह प्रतीक है हमारे ग्राई सी एस ग्रफसर । राजे महाराजे खत्म हो गये, जमीनदार खत्म हो गये, सब चीज खत्म हो गई, जब इन के बदलने की बात ग्राती है तब मैं नहीं समझ पाता कि क्यों संकोच होना चाहिये। यहां कहा जाता

है कि सरदार पटेल ने संविधान सभा में उन की बड़ी प्रशंसा की थी और उन की उपयोगिता पर बहुत कुछ बातें कही थीं। मैं मानता हं कि उस समय की परिस्थितियां रही होंगी, परन्त ग्राज 23 वर्षों के बाद जब देश में पहली पीढ़ी आ गई है, हमारे देश की श्रीसत ग्राय 50 के ग्रास पास है, एक जाति की ब्राधी ब्राय समाप्त हो चकी है 23 वर्ष के बाद भी, नई पीढी के स्राने के वाद भी, जाति की ग्राधी ग्रायु समाप्त हो जाने के बाद भी हम उसी लीक को पीटते रहें यह कहां तक ठीक है ? यह प्रगति का यग है, एक एक मिनट में दनिया बदल रही है, समाज बदल रहा है, इस बदलते हए समाज के साथ हम भी पैर मिला कर चल सकें इस के लिये इस बात की कड़ी ग्रावश्य-कता है कि जो चीजें इस तरह की प्रतीक के समान हैं उन को हम हटायें। इस लिये उस समय हमारे नेताओं ने जो कछ कहा वह उस समय की परि-स्थितियों में कहा होगा। उस समय की बात समाप्त हो गई। उस समय की कही हुई चीज कभी भी शाख्वत ग्रौर सनातन नहीं बन सकती । राजनीति में कोई सिद्धान्त ग्रौर निर्णय शाश्वत और सनातन नहीं होते कि हमेशा उसी तरह से चलते रहें। इस लिये ग्राज बदलती हई परिस्थितियों में हम को सोचना चाहिये कि यह जो थोड़े से 80-90 लोग बचे हुए हैं, भले ही उन की संख्या थोड़ी हो लेकिन वे प्रतीक हैं हमारी दास्ता के क्योंकि उन्होंने जो वफादारी की कसम ली थी वह ताज के लिये थी स्रौर संविधान में जो म्राटिकल 314 है उस में लिखा हम्रा है कि:

"...to a civil service of the Crown in India...".

यानी वह काउन की सर्विस में थे, ताज की सर्विस के प्रतीक जो लोग बंचे हैं, चाहे वह थोड़े से भी हों, लेकिन मैं कहना चाहता हूं कि अगर प्रतीक एक भी हो तो वह बुरा प्रतीक है, उस को तुरन्त जाना चाहिए। ऐसी स्थिति में मैं समझता हूं कि उन को अपने को परिस्थिति के अनुसार ढ़ालना चाहिये।

मैं आशा कर सकता हूं कि नये समाज में बें अपने संस्कार बदलेंगे । समाजवादी समाज जो है वह कोई ऐसी वैसी चीज नहीं है, समाजवादी समाज जीवन की पद्धति है, उस के अपने कुछ संस्कार हैं, अपनी धारणायें हैं, अपनी परम्परायें हैं और उस का अपना कार्यक्रम है। आज जो लोग 50-50 या 55-55 साल के हैं उन से हम आशा करें कि वह अपने संस्कार बदल सकेंगे, तो यह नहीं हो सकता। इस लिये हम को उन की हैसियत बदलनी होगी, जिस हैसियत ने उन के यह संस्कार पैदा किये हैं, जिन सुविधाओं ने यह संस्कार पैदा किये हैं, 53 करोड़ की जाति में जो यह अतिरिक्त 80-90 आदमी हैं उन के संस्कारों को हम बुरा कहते हैं।

MR. DEPUTY-SPEAKER: The hon. Member may continue on the next day.

### RE. BALLOTING OF PRIVATE MEMBERS' BILLS

श्री मोगेन्द्र झा (जयनगर) : उपाध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। पहले तो विधेयक को यहां लिये जाने का प्रश्न बैलट से तय किया जाता है स्रौर उस के बाद कमेटी विधेयक के महत्व के मृताबिक उन को ए या बी श्रेणी में रखती है। संविधान का प्रिएम्बल वाला हिस्सा संविधान में एक श्रृंगार बना हुन्ना है स्रौर कानुनन उस को लागू नहीं किया जा सकता है। ग्रमल में उस की कोई कीमत नहीं है। मेरा विधेयक उस को लागु करने की व्यवस्था करने के सम्बन्ध में है। सदन के दोनों पक्षों के लिए वह विधेयक महत्वपूर्ण है। मेरा वह विधेयक बैलट में ग्रा गया था ग्रीर श्री मध् लिमये के इस विघेयक के बाद पड़ता था। इस बीच में उस को हटा कर उस के स्थान पर एक दसरा विधेयक डाल दिया गया है। इस का नतीजा यह है कि मेरा विधेयक खत्म हो जाता है। क्या मेरे विधेयक को हटाने के लिए यह बैंक-डोर मैथड ग्रपनाया गया है कि बीच में एक दूसरा विघेयक डाल दिया गया है ? मेरा निवेदन है